

1851

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. _____ OF 2023

IN

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

DEVIDAS KHATRI

...PETITIONER

Versus

UNION OF INDIA & ORS.

...RESPONDENTS

AND IN THE MATTER OF :

M/s. Chawla Silica Sand Trading Company,

-----Applicant

P A P E R B O O K

VOL -III

**Objection on behalf of M/s Chawla Silica Sand Trading
Company of Janwa Silica Sand Mine site**



[M.L. LAHOTY]

[PABAN K. SHARMA]

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Place : New Delhi

Dated: Nov. 2nd, 2023

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M/s. Chawla Silica Sand Trading Company,
Janwa Silica Sand Mine,
Office at A1, Enkanki Kunj,
Prayagraj-211001, (U.P.)

-----Project Proponent

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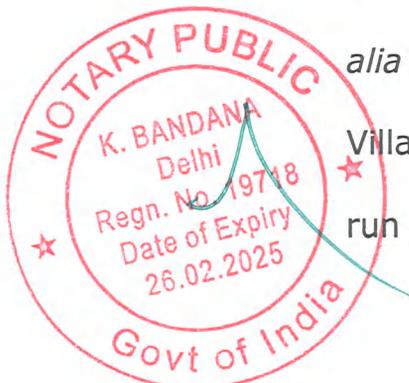
M/s. Chawla Silica Sand Trading Company,
Janwa Silica Sand Mine,
Office at A1, Enkanki Kunj,
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-----Project Proponent

**OBJECTION IN REPLY TO THE REPORT DATED
23.02.2023 ON BEHALF OF M/S CHAWLA SILICA
SAND TRADING COMPANY, AGAINST ITS MINING
LEASE OF JANWA SILICA SAND DEPOSIT
SITUATED AT VILLAGE JANWA, TEHSIL BARA,
DISTRICT PRAYAGRAJ U.P.**

I, Bharat Bhushan Chawla, son of Shri Darshan Lal Chawla, aged about 57 years, office at A-1, Ekanki Kunj, Muir Road, Prayagraj 211001 (UP), presently at New Delhi, do hereby solemnly affirm on oath as under:

1. That M/s Chawla Silica Sand Trading Company (hereinafter referred to as "the Project Proponent") carry on business, *inter alia* of Mining Lease of Janwa Silica Sand Deposit situated at Village Janwa, Tehsil Bara, District Prayagraj, U.P. The business is run and operated by the Project Proponent falling in the category



Bharat Chawla

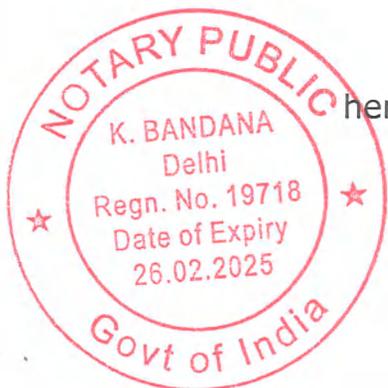
of Micro, Small and Medium Enterprises (MSME), as defined under the Micro, Small and Medium Enterprises Development Act, 2006.

BRIEF FACTS: -

2. That the brief facts leading to filing of the present reply are that M/s Silica Sand Trading Company was granted mining lease of Janwa Silica Sand Deposit over an area of 31.09 hectares in village Janwa, Tehsil Bara in District Allahabad on 09.09.1974 for a term of 20 years starting from 09.09.1974 to 08.09.1994. Before expiry of the period of lease, the Mining Lease was transferred to the Project Proponent on 01.10.1983 for the unexpired period of the Mining Lease, i.e. 08.09.1994.
3. That before the expiry of the Mining Lease, the Project Proponent applied for renewal of the Mining Lease, which was renewed vide order dated 26.07.1996 for a term of 20 years starting from 09.09.1994 to 08.09.2014. It is submitted that out of 31.09 hectares, the Directorate of Geology and Mining had demarcated 25.60 hectares land as forest land. Accordingly, on 07.02.2008 the lease deed was executed for an area of 5.49 hectare.
4. That the Project Proponent applied for second renewal, which was renewed vide order dated 19.12.2014 for a term of 20 years starting from 09.09.2014 to 08.09.2034.

Copy of the Letter Dated 19.12.2014 is being annexed

herewith and marked as **Annexure R-1**.



Bhanat Chawh

5. That on 01.07.2015, the lease deed was executed over an area of 5.49 ha. in three Blocks after excluding forest area namely Block I Area 2.43 hectare, Block II, area 1.44 hectare and Block III, Area 1.62 hectare. Block II and III of the Mining Lease is surrounded by the Mining Lease Area of Rama Silica Trading Company and J.R. Varshney and Block I of the Mining Lease Area is surrounded by the Mining Lease Area of Old Mining Lease of the Project Proponent. For the sake of brevity, the copy of lease deed is not being enclosed. The Project Proponent craves leave to refer and rely upon the lease deed, as and when required by the Hon'ble Tribunal.
6. That the Project Proponent submitted Modified Mining Plan to the Controller of Mines, Indian Bureau of Mines, Jabalpur (hereinafter referred to as "IBM") for approval of Mining Plan of Janwa Silica Sand Deposit over an area of 5.49 hectares. By a letter dated 19.07.2012, IBM had approved the Modified Mining Plan of Janwa Silica Sand Deposit. The Environmental Plan duly approved by the IBM shows that Old Pits are there in Block I and Block II. IBM approved the Mining Scheme for the period starting from 2012-13 to 2014-15 vide letter dated 09.04.2012 and thereafter, mining scheme was approved for a term of 5 years starting from 2014-15 to 2018-19. Vide letter dated 18.12.2018, the Department of Geology and Mining, Lucknow approved mining scheme for a term of 5 years starting from 2018-19 to 2022-23.



Bharat Chawla

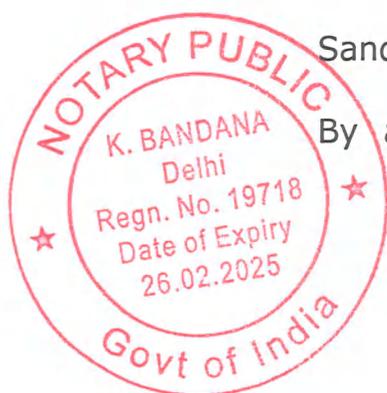
Copy of the letter dated 18.12.2018 is being annexed herewith and marked as **Annexure R-2**.

7. That the Project Proponent duly applied to the State Environment Impact Assessment Authority, Uttar Pradesh (hereinafter referred to as "the SEIAA") for Environment Clearance (hereinafter referred to as "EC") in respect of its Janwa Silica Sand Deposit. The Expert Appraisal Committee, after scrutinizing its application and after finding the Project Proponent suitable for grant of EC in terms of the prevailing guidelines conducted a public hearing for issuance of Terms of Reference (hereinafter referred to as "the ToR") for 26160 TPA. By a letter dated 12.10.2013, the Project Proponent was granted EC for 26160 TPA.

Copy of the EC dated 12.10.2013 is being annexed herewith and marked as **Annexure R-3**.

8. That the Project Proponent applied for Consent to Operate (hereinafter referred to as "CTO") to its unit under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act 1974 (hereinafter referred to as "the Air & Water Pollution Act") for mining of Silica Sand. By a communication dated 26.03.2015 U.P. Pollution Control Board (hereinafter referred to as "the UPPCB") granted CTO to the Project Proponent to its Mining Lease of Janwa Silica Sand, which was to remain valid from 04.02.2015 to 31.12.2015.

By another communication dated 12.04.2016, the CTO was



Bharat Chawla

extended, which was to remain valid for two years from 16.03.2016 to 31.12.2017.

Copies of the CTOs dated 26.03.2015 and 12.04.2016 are being annexed herewith and marked as **Annexure R 4.**

9. That it is worthwhile to point out that UPPCB has inadvertently mentioned 'Washing Plant' instead of "Mining of Silica Sand" in the consent orders dated 26.03.2015 and 12.04.2016. Upon realizing the mistake and after verification of the applications, a corrigendum dated 22.02.2023 was issued by the UPPCB whereby the word "washing plant" has been corrected by the word "mining of silica sand" in the CTO dated 26.03.2015 and 12.04.2016.

Copy of the corrigendum letter dated 22.02.2023 issued by the UPPCB is being annexed herewith and marked as **Annexure R 5.**

10. That the UPPCB extended CTO vide order dated 07.05.2018, which was to remain valid for two years from 11.02.2018 to 31.12.2019.

Copy of the CTOs dated 07.05.2018 is being annexed herewith and marked as **Annexure R 6.**

11. That it needs to be emphasized that the UPPCB has inadvertently mentioned '17000 Ton/Year' instead of '26160 Ton/Year' in the CTO dated 07.05.2018. The Project Proponent had duly applied CTO for '26160 Ton/Year'. Upon realizing the mistake and after verification of the applications, a corrigendum dated 16.03.2023



Bharat Chauhan

was issued by the UPPCB whereby the word '17000 Ton/Year' has been corrected by the word '26160 Ton/Year' in the CTO dated 07.05.2018.

Copy of the corrigendum dated 16.03.2023 is being annexed herewith and marked as **Annexure R 7.**

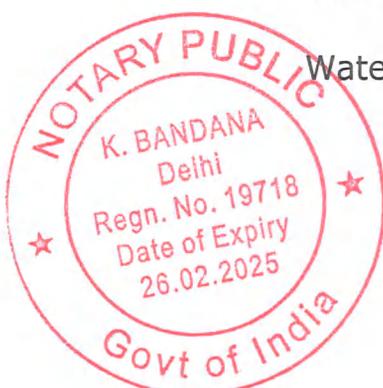
12. That by an order dated 02.04.2020, the UPPCB granted CTO from 01.01.2020 to 31.12.2022 under the Air & Water Pollution Act. However, in CTO, the UPPCB inadvertently described the '17000 Ton/Year' instated of '26160 Ton/Year'.

Copy of the CTO dated 02.04.2020 is being annexed herewith and marked as **Annexure R 8.**

13. That vide Corrigendum dated 09.02.2023, it has been clarified that Project Proponent had applied for CTO for '26160 Ton/Year' but inadvertently '17000 Ton/Year' had found mentioned in CTO dated 02.04.2020. Accordingly, the Word '17000' has been replaced through the word '26160'.

Copy of the corrigendum dated 09.02.2023 is being annexed herewith and marked as **Annexure R 9.**

14. That by an order dated 13.11.2022, the UPPCB granted Consolidated CTO from 01.01.2023 to 31.12.2027 under the Air & Water Pollution Act.



Bharat Chawla

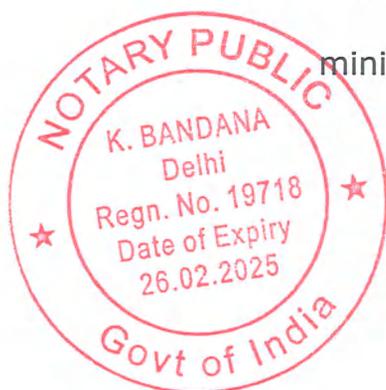
Copy of the Consolidated CTO dated 13.11.2022 is being annexed herewith and marked as **Annexure R 10.**

15. That vide Corrigendum dated 13.01.2023, it has been clarified that Project Proponent had applied for CTO for '26160 Ton/Year' but inadvertently '17000 Ton/Year' had found mentioned in CTO dated 02.04.2020. Accordingly, the Word '17000' has been replaced through the word '26160'.

Copy of the corrigendum dated 13.01.2023 is being annexed herewith and marked as **Annexure R 11.**

16. That the Allahabad High Court had an occasion to consider word the "Corrigendum". The word "Corrigendum" (plural corrigenda) is a word of Latin origin which means a thing to be corrected. In the case of **Polyplex Corporation N. Limited vs. Union of India**, reported in 2014 SCC OnLine All 5211, the High Court has considered the term "Corrigendum" and observed that a corrigendum is nothing but a correction and it relates back to notification itself. The corrigendum issued by the UPPCB for correcting the mistake in consent order relates back to issue of consent orders and, therefore, there is no reason to treat the CTO is not production of 26160 TPA silica sand.

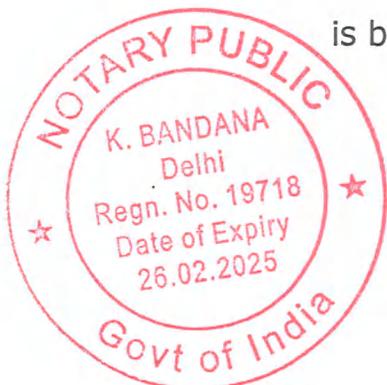
17. That since inception of mining, the Project Proponent had been mining Silica Sand from the leased site in accordance with terms



Bharat Chawla

and conditions of mining plan/ EC / CTO. The Project Proponent has prepared six monthly reports on the status of the implementation of the stipulated environment safeguard and other records pertaining to its mining operation since day of its collection from the lease site. The six-monthly reports have regularly been filed before the SEIAA and UPPCB from time to time.

18. That it is submitted that conditions stipulated in EC have been complied with during excavation of silica sand and even thereafter. The environmental mitigation measures enumerated in Environmental Management Plan have been implemented in letter and spirit. The Project Proponent has already planted trees in the Janwa leased site and surroundings as duly acknowledged by the Joint Committee (hereinafter referred to as "the JC"). So far as Plantation is concerned, it is stated that pursuant to order passed by the Hon'ble Tribunal the Regional Forest Officer, Shankargarh Range, Prayagraj submitted its report dated 17.05.2022 showing plantation in the lease area. For the sake of brevity, the covering letters dated 02.08.2018, 30.07.2019, 04.12.2019, 07.08.2020, 22.01.2021, 13.08.2021, 27.12.2021, 15.06.2022 and 24.01.2023 regarding Half Yearly EC compliance are being annexed herewith and marked as **Annexure R 12**. For the sake of brevity, covering letter of the annual compliance / status report is being annexed herewith and marked as **Annexure R 13**.



Bharat Chawla

19. That in compliance of EC, the Project Proponent opened separate Bank Account bearing HDFC-CSR-Janwa Mines Account No.50200016214480. The Project Proponent spent considerable amount towards Corporate Social Responsibility (CSR) as under:

Sl. No.	Financial Year	Amount Spent Towards CSR
1.	01.04.2019-31.03.2020	3,14,362
2.	01.04.2020-31.03.2021	2,85,248
3.	01.04.2021-31.03.2022	3,38,205
4.	01.04.2022-31.03.2023	3,10,430
Total Amount		12,48,245

20. That the periodical medical examination of the workers engaged in the mining is being carried regularly at Community Health Centre, Shankargarh, Prayagraj. The Project Proponent craves leave to refer to and rely upon the CSR Statement of Accounts from FY 2019-20 and 2020-23 and Report of Medical Examination in the Form of 1 (Form-O), as and when required by the Hon'ble Tribunal.

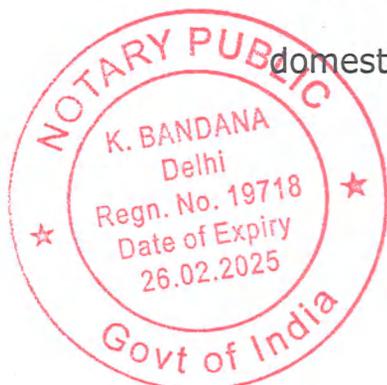
21. That as would be clear from the narration hereinbefore, the Project Proponent had been granted the Modified Mining Plan, requisite EC and valid CTO after an exhaustive consideration and site visit of the Mining Lease of Janwa Silica Sand Deposit. The Project Proponent has complied with all the Conditions prescribed under the Modified Mining Plan, EC and CTO. The Project



Bhanat Chaudhary

Proponent has made full disclosure of the mining activities and six-monthly reports on the status of the implementation of the stipulated environment safeguard and other records pertaining to its mining operation since the day of its mining from the lease site.

22. That it needs to be emphasized that there is no water discharge at Janwa mining site and there are no surface water sources such as rivers, streams, etc. in the mining area. The water requirement of mine is extremely low because water is required only for drinking purpose, plantation and sprinkling of roads for suppression of dust generated due to transport activities and manual mining. There is no waste water generation during mining in the lease area. The rain water stored in the pits is utilized for dust suppression and watering plant. However, water stored in the pits is also used by the farmers for agriculture purpose.
23. That further, there is no noise pollution in the mining area because the Project Proponent is carrying manual mining and there is no drilling and blasting in lease area. The only source of noise pollution is movement of vehicles, which causes very negligible amount of pollution. Therefore, the noise levels are within permissible limit. The ambient air quality is within permissible limits because the Project Proponent has accorded manual mining operation. The sources of air pollution in the region are traffic and domestic fuel burning. Since there was no water discharge and



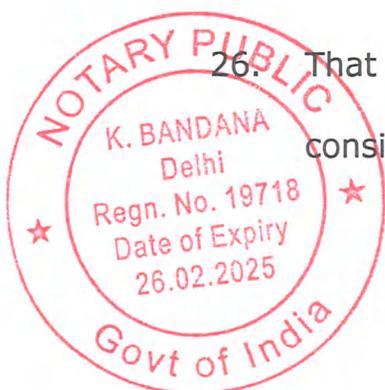
Bharat Chawh

emission of any air pollutants at mining site, in excess of the standards laid down by the UPPCB, the UPPCB extended CTO from time to time. It needs to be emphasized that the approvals for collection of 26160 TPA have not been cancelled. Thus, in light of the foregoing, the Project Proponent most respectfully submits that it is a lawful entity and the Project Proponent never indulged in illegal mining in violation of law.

OVERVIEW OF OA NO. 203 OF 2021:-

24. That in 2021 Devidas Khatri filed original application bearing O.A. No. 203 of 2021 before this Hon'ble Tribunal against illegal and unscientific mining activities of Silica sand and washing units in Shankargarh Block and nearby area of Prayagraj District, U.P.
25. That this Hon'ble Tribunal Court on 19.08.2021 directed the statutory authorities to verify the facts and, based on such verification, take remedial action, following due process of law. For this purpose, the Hon'ble Tribunal constituted a Joint Committee of CPCB, State PCB, SEIAA, UP and District Magistrate, Prayagraj (hereinafter referred to as "the 1st JC"). CPCB and State PCB were the nodal agency for compliance. The 1st JC, after conducting the spot inspection on 25-27 November 2021, submitted its Report dated 13.12.2021.

26. That on 01.02.2022, the Hon'ble Tribunal constituted 2nd JC consisting of Divisional Commissioner, Prayagraj, the Chief



Bharat Chawla

Conservator of Forest, Allahabad and nominees of CPCB, State PCB, SEIAA(UP) and Secretary, Agriculture to ensure that all washing units/ mining leases conduct their activities in accordance with the statutory procedures and environmental norms; and compensation is assessed and recovered for the past violations. The 2nd JC after conducting the spot inspection, submitted its Report dated 17.05.2022.

27. That on 01.08.2022, the Hon'ble Tribunal observed that all sites have been inspected in one day and observations are based on hearsay information and further noticed deficiencies in the report dated 17.05.2022. The Hon'ble Tribunal constituted 3rd JC consisting of the Regional Director, MoEF & CC, Regional Director, CPCB, Member Secretary, State PCB, District Magistrate, Prayagraj and nominee of the IBM. The State PCB and Regional Director, MoEF & CC were to jointly act as nodal agency for coordination. The 3rd JC submitted its Report dated 23.02.2023.
28. That in view of the order of the Hon'ble Tribunal, it is imperative that the spot inspection must have been conducted by the persons who are named in the 3rd JC, and they ought to have necessarily been physically present at the time of site visit and their signature must be borne by the Report. The 3rd JC submitted its final Report dated 23.02.2023. The recital of the final report shows that the Officers who are named in the order of the Hon'ble Tribunal dated 01.08.2022 did not visit the site and further all the members have



Bhakar Chawla

not put their signatures on the Final Report. The Final Report is based on hearsay and unsubstantiated information. Accordingly, Final Report dated 23.02.2023 is not as per order of the Hon'ble Tribunal and is also hit by the doctrine of *coram non judice*.

29. That it needs to be emphasized that in a case of this kind the inspection of lease site can only be conducted in the presence of the deponent. The Project Proponent was not a party to the original application nor was any prior notice given to it. However, at much later stage the Project Proponent was called when the JC had already reached the lease site. The report was prepared without calling upon the Project Proponent to produce the documents, which fact clearly demonstrates that the Report is vitiated by arbitrariness and highhandedness of the JC.
30. That the Final Report dated 23.02.2023 was placed before the Hon'ble Tribunal on 01.09.2023. The Hon'ble Tribunal observed that the report was not prepared by the officers of the 3rd JC. Therefore, the Hon'ble Tribunal directed the 3rd JC to take a fresh step and submit a fresh report in terms of the order dated 01.08.2022.

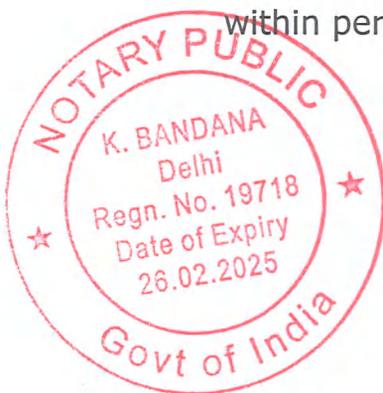
PARAWISE REPLY:-

31. That so far as the averments of Paragraphs No. 1, 2, 3 and 4 of the Final Report are concerned, the Project Proponent has no grievance.



Bhavana Chawla

32. That the averments of Paragraph No. 5.1, 5.2 and 5.3 of the Final Report require no response.
33. That the averments of Paragraph No. 5.4 of the Final Report are incorrect and emphatically denied. It is stated that the Project Proponent is a law – abiding entity, and the Project Proponent never indulged in mining outside the lease site. However, it is imperative to highlight that the 3rd JC has no materials to back the allegation that the Project Proponent was engaged in illegal mining in the area adjacent to the leased site.
34. That the averments of Paragraphs No. 5.5 and 5.6 of the Final Report are incorrect and emphatically denied. The allegation made in paragraphs under reply is vague without any substance. It is completely untrue that the Project Proponent is indulging in excess extraction of silica sand over annual capacity in EC. The Project Proponent never exceeds the production of silica sand beyond permissible annual capacity of 26160 TPA. The excess production shown in the final report is a reflection of wrong approach for determining the production. This excess mining has occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. It is to be noted that the 2nd report of the JC led by the Commissioner, Prayagraj, which records that the production of silica sand during the lease years in question was within permissible limit.



Bharat Chawla

35. That so far as averments of Paragraph No.5.6.1 of the Final Report is concerned, it is stated that the Project Proponent has developed safety zone/ plantations and further that the Project Proponent has undertaken systematic mining in a scientific manner as per approved mining plan. It is to be highlighted that the 1st and 2nd reports of the JC, note that in the inquiry proceedings, the JC found plantation in the lease site. The Project Proponent has already planted trees in the leased site and surroundings, as duly acknowledged by the Forest Officer, Shankargarh Range, Prayagraj in its report dated 17.05.2022. The Project Proponent is observing all the terms and conditions stipulated in approved Mining Plan, requisite EC, and valid CTO. Without prejudice to the submissions made hereinafter, it is submitted that contravention of conditions of mining plan cannot attract any environmental compensation and in such case provisions of Rule 59 of the Rules, 1963 will apply. Hence, observation of 3rd JC regarding the mining plan is beyond the scope of present proceedings.
36. That the averments of Paragraph Nos.5.6.2 of the Final Report are incorrect and emphatically denied. Yet again, the JC has made vague averments without any substance. The 3rd JC itself has recorded at page 225 that no washing unit found within lease site of the Project Proponent. It is submitted that the entirety of the Paragraph Nos. 5.6.3 to 5.6.8 consists of conjectures and surmises without any substance.



B. Harsh Chandra

37. That so far as paragraph No. 5.6.3 of the Final Report is concerned, it is submitted that firstly the alleged over production is not beyond the statutory prescriptions; and secondly, the alleged over production as against the proposed production as per mining plan can at the most be dealt with under the Rules, 1963, which is outside the scope the present proceedings.
38. That so far as paragraph Nos. 5.6.4 of the Final Report are concerned, it is submitted that the allegation of dryer plant in lease area does not contain any merit and is inherently contradictory. Yet again, the 3rd JC has made vague averments without any substance. It is noted that it is the specific case of the Project Proponent that it is neither operating the washing unit in lease area nor has it fixed Dryer Plant within the lease area.
39. That so far as paragraph No. 5.6.5 of the Final Report is concerned, it is submitted that the proper boundary pillars outside the lease area have been posted by Project Proponent as per GPS coordinate given in the Mining Plan approved by Directorate of Geology and Mining.
40. That so far as paragraph No. 5.6.6 of the Final Report is concerned, it is submitted that the Final Report of 3rd JC is replete with the incomplete / incorrect facts, figures and data based on generalized perception so far as Janwa Mine of the Project Proponent is concerned.

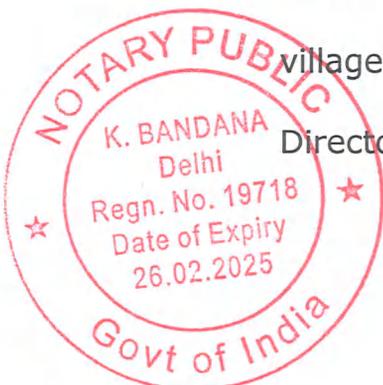


Bharan Chawke

41. That so far as paragraph No. 5.6.7 of the Final Report is concerned, it is stated that all the employees are imparted proper training to safely carry out the mining activities by the Second-Class Manager, Mine Foreman and Mining Mate, who are appointed by Project Proponent on authorization letters under Regulation 34(6) of the Metalliferous Mines Regulation, 1961. The above appointees become so eligible after going through proper training and being given Certificate to that effect.

Copies of appointment letters of Mines Manager duly approved by the DGMS dated 20.03.2017, 23.03.2018, 16.11.2021 and 29.12.2022 being annexed herewith and marked as **Annexure R 14.**

42. That the paragraph no. 5.6.8 of the Final Report being not related to the Project Proponent does not call for any reply from its end. So far as averments of paragraph no. 5.7 to 5.18 of the Final Report are concerned, it is stated that the allegation made in paragraph under reply are totally vague and general in nature. The allegations against all the leaseholders are identical in nature and hence the same are repetitions in futility. It is the specific case of the Project Proponent that the 3rd JC has neither demarcated the illegal mining site nor recorded the statement of villagers during inquiry. There is no report of any officer from the Directorate of Geology and Mining or the Department of Forest



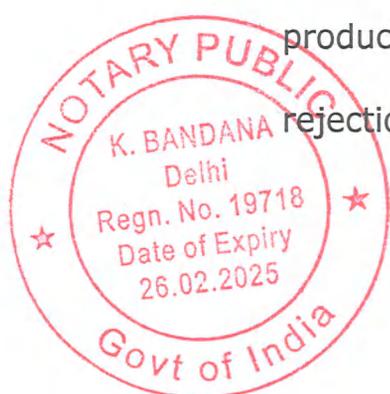
Blarar Chawh

that would indicate any illegal mining being conducted by the Project Proponent beyond the leased site. The lease site of the Project Proponent was surrounded by the Mining Leases and, therefore, the Project Proponent is not responsible for illegal mining outside the allocated lease site.

43. That the averments of Paragraph No. 6.1 to 6.20 of the Final Report require no response. This is because the Project Proponent is not carrying on a washing plant in the lease site, as noted by the 3rd JC itself has recorded at page 225 of the Report.
44. That the averments of Paragraph No. 7.1 to 7.2 of the Final Report require no response. This is because no FIRs have been filed against the Project Proponent, nor any silica sand seized.

ENVIRONMENTAL COMPENSATION FOR EXCESSIVE MINING / OPERATED WITHOUT VALID CTO/ MINING PLAN:-

45. That the contents of paragraph no. 8.1 and 8.2 of the Final Report are specifically denied. As explained in factual narration, the EC was issued for 26160 TPA and CTO for 26160 TPA have regularly granted / extended by UPPCB from time to time. Therefore, there was no period of mining without approved Modified Mining Plan, requisite EC, valid CTO, etc. The production has been within the limit of annual capacity of EC/CTO. The very foundation of excess production as determined by the 3rd JC being untenable deserves rejection.

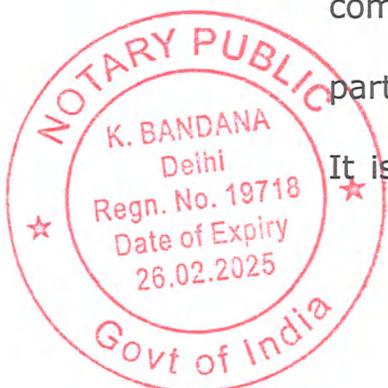


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46. That the contents of paragraph nos. 9.1 to 9.30 of the Final Report are in nature of recommendations large focused on regulating the mining operations and preventing the illegal mining. As submitted hereinabove, the Project Proponent is a law abiding entity and has complied with the requirement of law while carrying out its mining operations. If this Hon'ble Tribunal deems it fit to issue further guidelines, based on the recommendations submitted by the 3rd JC, for initiating certain measures to strictly observe the letter of law while operation its mining activities, it would respectfully and dutifully abide by the same. The Project Proponent reserves its right to respond to these recommendations if so, required by this Hon'ble Tribunal.

'ANNEXURE C' TO THE FINAL REPORT (REPLY TO OBSERVATION BASED ON MINING PLAN AT PAGE # 225):-

47. That so far as first dotted observation is concerned, it is submitted that the observation as to the Differential Global Positioning System (DGPS) survey of Mining Lease of Janwa Silica Sand Deposit not being done is of no significance and irrelevant as DGPS Survey is mandatory for major minerals. However, Silica Sand is a minor mineral vide Notification dated 10.02.2015. Therefore, the occasion for DGPS survey does not arise. It is stated that the non-adherence of DGPS Survey cannot be a ground for non-compliance of Modified Mining Plan. It is wrong to observe on the part of the 3rd JC that Boundary pillars are not erected properly. It is asserted that proper boundary pillars, marking stone sand

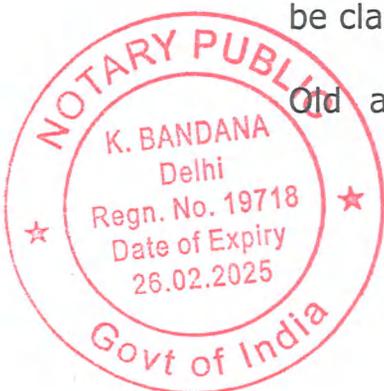


Bhanak Chawla

flags have been posted by Project Proponent as per GPS coordinate given in the Mining Plan approved by Directorate of Geology and Mining. This can be verified from the Map and previous report of the JC.

48. That so far as second dotted observation is concerned, it is stated that the Modified Mining Plan / scheme was prepared in accordance with law, which was subsequently approved by the Authority. The Project Proponent was not responsible for any carelessness in preparing mining plan and subsequent approval thereof.

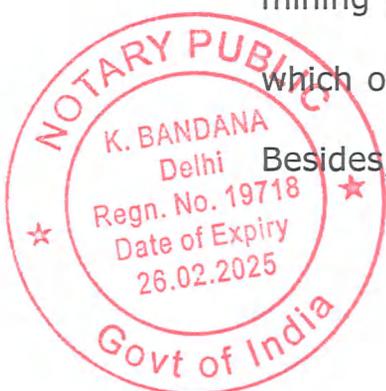
49. That the third dotted observation is specifically denied and not admitted. The allegations contained in para under reply are inconclusive and there are no supporting documents that the Project Proponent was responsible for any illegal mining in Block I. The JC has not recorded the statements of the Revenue Officers and members of the Gram Panchayat. There is no other material against the Project Proponent in support of the allegation that the Project Proponent was engaged in illegal mining in Block I. It may be clarified that the Block I of Janwa Mining is surrounded by the Old and Expired Mining Leases and, therefore, the Project



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Proponent is not responsible for mining outside the allocated lease site. The Environment Plan along with Mining Plan duly approved by the Directorate, Geology and Mining shows that the Old Pits are adjacent to Block I of the Mining Lease of Janwa Silica Sand Deposit.

50. That so far as fourth and fifth dotted observation is concerned, it is submitted that the 3rd JC has erroneously observed that the Production, Development, Dumping, Plantation works have not been done as per the approved Mining Plan/scheme. Significantly, the allegation of non-adherence to mining plan by the Project Proponent and other lease holders clearly indicates that it is nothing but a verbatim reproduction of the allegation against the leaseholders. So far as reclamation and rehabilitation works are concerned, the approved Mining Plan itself has stated that "During Proposal Period – No reclamation has been proposed". Hence this allegation is inconsequential. The overburden/waste is kept at the site earmarked in the approved mining plan. The Project Proponent strictly observed year-wise plantation programme. It is wrong to observe that the mining operations are not being carried out in scientific and systematic manner. It is submitted that the mining pertains to the minor mineral being excavated manually, which operation is at the initial stage confined to a handful pits. Besides, the allegation in this regard is completely vague. The



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absence of specific details regarding which scientific procedures are being violated itself proves that there is no substance in the claim.

51. That so far as sixth and seventh dotted observation are concerned, it is wrong, vague, unsubstantiated and guess work of the 3rd JC to observe that there is no relevance in approved proposals and actual working. It is wrong to say that the excavation is for 48 years. As has been explained in brief facts that predecessor in office was granted mining lease of silica sand mineral over an area of 31.09 hectare on 09.09.1974 for a term of 20 years starting from 09.09.1974 to 08.09.1994. The Lease was renewed for a term of 20 years starting from 09.09.1994 to 08.09.2014 vide order dated 26.07.1996. In the meantime, 25.60 hectare land was demarcated as forest land. The lease deed was executed only for an area of 5.49 hectare on 07.02.2008. The second renewal for a term of 20 years starting from 09.09.2014 to 08.09.2034 was granted on 19.12.2014. Thus, reference of 48 years lease has no relevance.

OBSERVATIONS BASED ON EC:

52. That so far as over production during 2016-17 to 2020-21 (first dotted observations) are concerned, it is stated that the 3rd JC has no materials to substantiate the allegation of over production. As explained hereinabove paragraphs, the production of silica sand



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during 2016-17 to 2020-21 was well within the EC. It is further stated that the second report of the JC led by the Commissioner, Prayagraj dated 21.04.2022, which records that the during two lease years, namely 09-09-2020 to 08.09.2021 and 09.09.2021 to 08.09.2022, the Project Proponent had extracted 25768 cubic meters (38652 MT) as against sanctioned capacity of two lease years of EC, i.e. 34880 cubic meter (52320 MT). The said report has been verified and signed by the District Mines Officer, Prayagraj. It is further submitted that Page 225 (Column X) of the final report itself, it is evident that during 2016-17 to 2019-20, the achieved production (based on Financial Year instead of Lease Year) is within EC/CTO Limit. Hence, no assumption can be drawn about the over production during 2016-17 to 2019-20.

53. That so far as allegation of over production during 2020-21 is concerned, it is submitted that the excess production during 2020-21 is a reflection of wrong approach for determining the production. This excess mining in the report has occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. The 3rd JC has failed to notice that the transit passes have been issued based on lease year and accordingly the record of productions is maintained as per lease year and the same is routinely submitted to the Directorate of Geology & Mining, Lucknow.

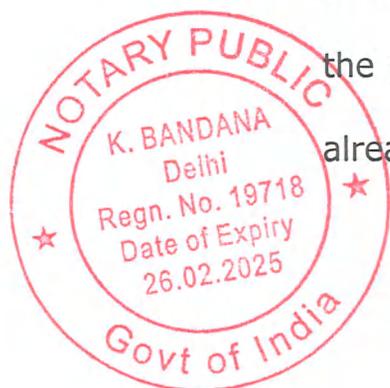


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54. That it needs to be emphasized that the recital of lease deed shows that the lease year commenced from the ninth September, ending with eighth September of the succeeding year. The information available on the website of the Directorate of Geology and Mining shows that the mining of silica sand has been within the sanctioned limit. It is stated that the website of Directorate of Geology & Mining is an e-platform where lease full details are available, and where the Directorate of Geology & Mining monitored production / dispatches of silica sand on the basis of lease year. The very foundation of excess production as determined by the JC being untenable deserves rejection. The details of production / dispatches of silica sand are as under:

Lease Year	EC	Production as per Lease Year
09.09.2016 - 08.09.2017	26160	14559.810
09.09.2017 - 08.09.2018	26160	24070.170
09.09.2018 - 08.09.2019	26160	23973.000
09.09.2019 - 08.09.2020	26160	24441.000
09.09.2021 - 08.09.2022	26160	21018.000

55. That it is incorrect to observe that the Project Proponent had operated the mines without valid CTO (second dotted observation). The Project Proponent has already submitted and substantiated in preceding paragraphs 8 to 15 his case regarding the presence of valid CTO. Copies of the CTO/ corrigendum are already annexed as Annexure R 4, R 5, R 6, R 7, R 8, R 9, R 10



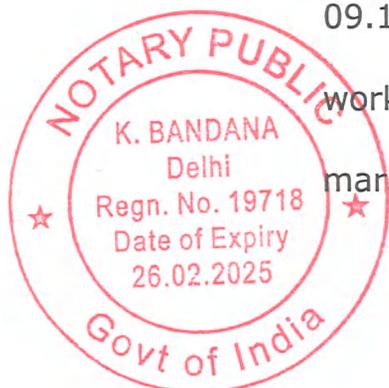
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and R 11. Hence, the allegation of mining operation without valid consent orders is based on assumptions and not correct.

56. That so far as allegation of none submission of six monthly compliance (third dotted observation) is concerned, it is wrong on the part of the 3rd JC to observe that "PAs are not submitting six monthly compliance reports to the concerned authority". As explained hereinabove, the Project Proponent has complied with this requirement by submitting the six monthly compliance reports to the Regional office of MoEF and UPPCB regularly. Covering letters of compliances are already annexed as Annexure R 12 and R 13.

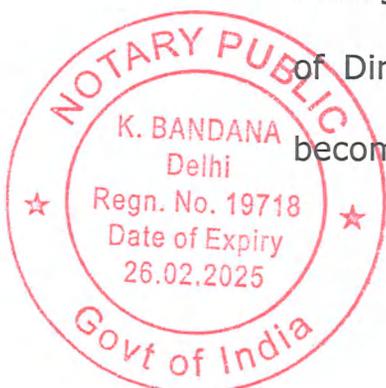
57. That so far as fourth dotted observation is concerned, it is submitted that the mines were not in operation during the visit of the 3rd JC. Therefore, it is incorrect to observe that none of mine workers was wearing personal protective equipment's (PPEs) like safety shoes, helmets mask etc. on site. It is of great significance to mention that Project Proponent has purchased the safety equipment for the workers from time to time to provide the adequate PPEs to its workers.

Copies of the invoices dated 27.07.2016, 29.07.2016, 10.05.2019, 17.05.2019, 09.02.2022, 07.04.2023 and 09.10.2023 relating to regular purchase of safety gadgets for workers of Lakhnauti and Jnawa Mining are annexed herewith and marked as **Annexure R 15**.



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58. That so far as fifth dotted observation is concerned, it is wrong to observe that "miner is neither established nor conducted monitoring the RSPM, SPM, SO₂, NO_x parameters at site." In fact, the observation is repetitive since these all are parts of the six monthly reports, which are regularly submitted by Project Proponent and duly acknowledged by Regional office of MoEF and UPPCB. However, in light of the above submissions, no specific reply is merited.
59. That so far as sixth dotted observation is concerned, it is submitted that equally false is the observation of JC that "miner is neither established nor conducting monitoring of the ground water level and its quality parameters at site." In fact in the six monthly compliance report submitted by Project Proponent the periodical reports with photographs regarding ground water level and its quality parameters at site have been duly submitted regularly.
60. That so far as seventh dotted observation is concerned, it is submitted that it is wrong to observe by 3rd JC that the "miner is not given safety training to the employee". It is submitted that all the workers are imparted proper training to safely carry out the mining activities by the Second-Class Manager, Mine Foreman and Mining Mate, who are appointed by Project Proponent on approval of Directorate General of Mine Safety. The above appointees become so eligible after going through proper training and being



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given Certificate to that effect. Copy of the approval letters of DGMS are already annexed as Annexure R 14.

61. That so far as eighth and ninth dotted observation are concerned, it is submitted that the observations of JC relating to OB waste management and storage of top soil are wrong. It is submitted that Project Proponent has managed the Over Burdened waste on the site specified in the Mining Plan. It is further submitted that despite the generation of top soil in the rocky lease area being insignificantly minimal, storage of top soil has been managed as per Mining Plan. Letter dated 10.01.2022 (11.03.2022) to the Mines Officer, Prayagraj alongwith photographs showing the OB waste management and top soil storage is annexed herewith and marked as **Annexure R 16.**

62. That so far as tenth dotted observation is concerned, it is submitted that in response to the observation of JC regarding development of green belt only on both side of entrance, it is submitted that Project Proponent has also developed the green belt in surrounding areas as well as in mining areas. It is further stated that the 1st and 2nd reports of the JC, notes that in the inquiry proceedings, the JC found plantation in the lease site. The Project Proponent has already planted trees in the leased site and surroundings. The Project Proponent is observing all the terms and conditions stipulated in Mining Plan, EC, and CTO.

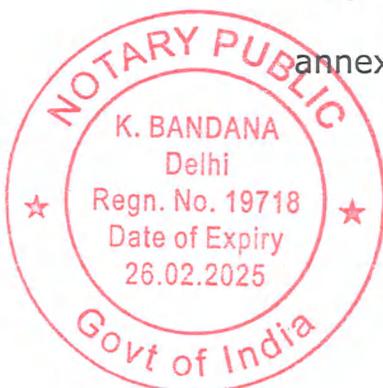


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63. That so far as eleventh dotted observation is concerned, it is submitted that the Project Proponent has carried out the plantation along the boundary of mine pertaining to the safety zone. Photographs showing the safety zone plantation are annexed herewith and marked as **Annexure R 17**.

64. That so far as twelfth dotted observation is concerned, it is submitted that the JCB is used for loading purpose only. The mining has been carried out manually. The recital of EC shows method of mining as "Opencast, semi-mechanized (Other than fully mechanized)". The EC is co-terminus with the validity of lease period and mining plan. It is wrong to say that the Project Proponent is using various machine including JCB etc.

65. That so far as thirteen dotted observation is concerned, it is submitted that the observation that peripheral fencing of the excavated area has not been done by Project Proponent is wrong. It is submitted that installation of peripheral fencing has been done in consonance with the extent of mining carried out by the Project Proponent and the same has been done properly by the Project Proponent as is evident from the photographs already annexed as Annexure R 14.



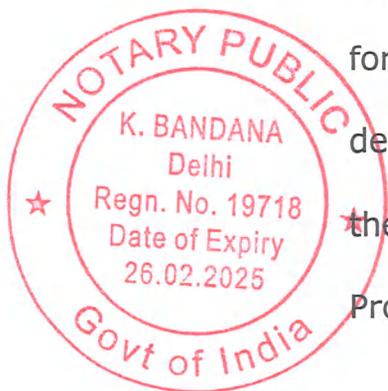
Bharat Chaudhary

OBSERVATION AS PER CTO:

66. That the contents of first and second dotted observation are specifically denied. As explained in the brief facts (Paragraphs 8 to 15), that the Project Proponent has valid CTO for mining of 26160 MT silica sand. It needs to be emphasized that in the CTO dated 26.03.2015 and 12.04.2016 (R 4), the words "washing plant" has been mentioned inadvertently, which was subsequently corrected by the UPPCB vide letter dated 22.02.2023 (R 5). Similarly, in the CTO dated 07.05.2018 (6), 02.04.2020 (R 8) and 13.11.2022 (R 10), 17000 TPA was mentioned, which was subsequently corrected vide corrigendum dated 16.03.2023 (R 7), 09.02.2023 (R 9) and 13.01.2023 (R 11) and clarified that the CTO was for 26160 TPA. In view of the aforesaid facts and circumstances, it is crystal clear that the UPPCB had granted CTO for mining of 26160 TPA silica sand. Hence this allegation is also inconsequential.

OBSERVATION ON SATELITE IMAGES:

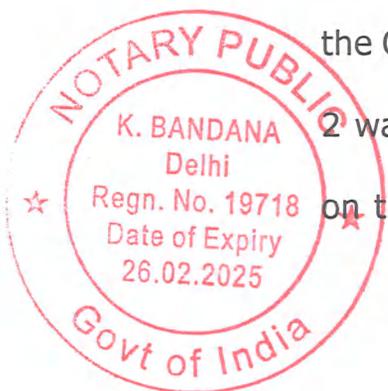
67. That so far as observation based on satellite images are concerned, it is submitted that the lease was in originally granted for 31.09 hectare in the year 1974. Thereafter, forest department demarcated the forest land alongwith periphery of 100 meters and the area was reduced from 31.09 hectare to 5.49 hectare. The Project Proponent has been granted lease of 5.49 hectare in three



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blocks. The Modified Mining Plan has been prepared accordingly. The EC and CTO has been granted by referring 3 blocks. The Project Proponent has carried mining operation in Block 1 and Block 2. The satellite imagery produced by the 3rd JC does not establish in any manner that (a) there has been any mining outside the lease area of Block 1 and Block 2 and (b) the Project Proponent has done the mining outside the lease area. The imagery clearly does not establish anything except the geographical change in five years.

68. That it is also submitted that laying the blame squarely on the Project Proponent for the mining outside the lease area of Block 1 and 2 is highly arbitrary and unreasonable. The previous report shows that the Project Proponent had been mining Silica Sand from the leased site in accordance with terms and conditions of mining plan. It is stated that the Project Proponent is a law abiding entity, and the Project Proponent never indulged in mining outside the lease area. It needs to be emphasized that the map prepared by the mining department clearly depict that at the time of grant of mining lease of Block 1, Block 2 and Block 3, the pit was found adjacent to the Block 1 and Block 2 of the lease area. It is further stated that Block 1 and Block 2 of the lease area is surrounded by the Old Mining Leases. The pit found outside the Block 1 and Block 2 was in existence at the time of renewal of lease. Hence, on the basis of satellite images, no assumption can be drawn



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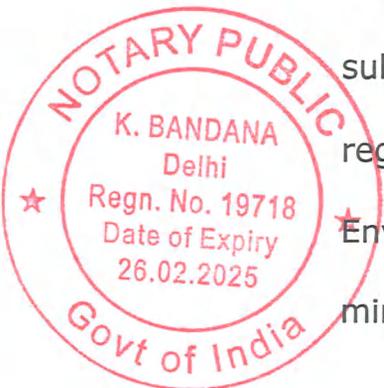
about the Project Proponent indulging in mining outside the lease area of Block 1 and Block 2.

69. That regarding the recommendation of the 3rd JC in respect existing mining activities, the Project Proponent submits that it has always complied with and is further ready to comply with all the environmental and mining laws ensuring sustainable development. In the event, any recommendation of the JC is acceded to by this Tribunal to be complied with by the Project Proponent it will comply with the same as well. So far as Plantation is concerned, it is stated that pursuant to order passed by the Hon'ble Tribunal the Regional Forest Officer, Shankargarh Range, Prayagraj submitted its report dated 17.05.2022 showing plantation in the lease area.

COMPUTATION OF ENVIRONMENTAL COMPENSATION:

ILLEGAL PRODUCTION IN FY 2017-18

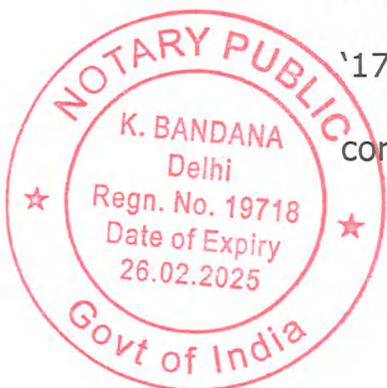
70. That as explained in the preceding paragraphs, there has been no mining without valid CTO. There is no material against the Project Proponent in support of the allegation that the Project Proponent was engaged in illegal mining. The Project Proponent has already submitted and substantiated in preceding paragraphs his case regarding the presence of valid CTO. Hence, the determination of Environment Compensation worked out by the 3rd JC on alleged mining without valid CTO is based on assumptions and not correct.



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71. That the 3rd JC has prepared a calculation of Environment Compensation at page 255 of the Report wherein in the FY 2017-18, it has declared production of 19135 MT as illegal production during FY 2017-18. It is submitted that the allegation illegal productions is made on misconception that mining was being carried out in FY 2017-18 while the CTO was only for "Washing Plant". It is stated that the 3rd JC itself in the same very Report at Page 225 under Column C (viii) noticed that there was no "Washing Plant" in the leased area and, therefore, such an erroneous conclusion is inherently flawed.

72. That it may be again clarified that the Project Proponent had applied CTO for mining of Silica Sand in village Janwa. By a letter dated 12.04.2016, the CTO was granted, which was to remain valid for two years from 16.03.2016 to 31.12.2017. UPPCB has inadvertently mentioned 'Washing Plant' instead of "Mining of Silica Sand" in the CTO dated 12.04.2016. Upon realizing the mistake and after verification of the application, a corrigendum dated 22.02.2023 was issued by the UPPCB whereby the word "washing plant" has been corrected by the word "mining of silica sand" in the CTO dated 12.04.2016. So far as CTO for next year, the UPPCB issued CTO vide order dated 07.05.2018, which was to remain valid for two years from 11.02.2018 to 31.12.2019. In the CTO dated 07.05.2018, the UPPCB had inadvertently mentioned '17000 Ton/Year' instead of '26160 Ton/Year'. Thereafter, a corrigendum dated 16.03.2023 was issued by the UPPCB whereby

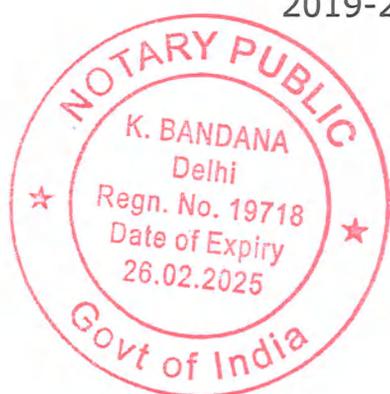


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the word '17000 Ton/Year' has been corrected by the word '26160 Ton/Year' in the CTO dated 07.05.2018. Thus, there was no mining during 2016-17, 2017-18 and 2018-19 left without valid CTO.

EXCESS PRODUCTION IN FY 2018-19, 2019-20 and 2021-22

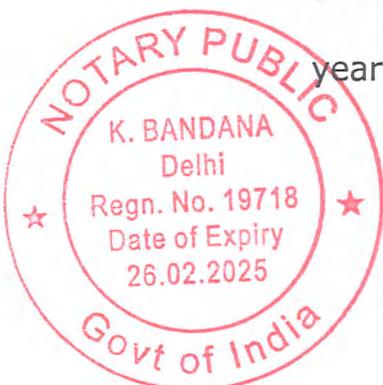
73. That so far as allegation of excess production during 2018-19 and 2019-20 are concerned, it is stated that the 3rd JC has shown the excess quantity of 2924 MT in FY 2018-19 and in FY 2019-20 as 1311 MT by showing actual production as 19924 MT in FY 2018-19 and 24415 MT in FY 2019-20 respectively. In this regard it is submitted that the CTO dated 07.05.2018 effective from 11.02.2018 to 31.12.2019 and CTO dated 02.04.2020 effective from 01.01.2020 to 31.12.2022 were inadvertently issued for 17000 Ton/Year. However, both the CTO dated 07.05.2018 and 02.04.2020 was corrected by the UPPCB vide corrigendum dated 16.03.2023 and 09.02.2023. By the said corrigendum dated 16.03.2023 and 09.02.2023 the word '17000 Ton/Year' has been corrected by the word '26160 Ton/Year' in the CTO dated 07.05.2018 and 02.04.2020. Therefore, the production has been within the limit of valid CTO. The very foundation of excess production as determined by the 3rd JC during FY 2018-19 and 2019-20 being untenable deserves rejection.



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74. That so far as allegation of excess production during 2020-21 is concerned, it is stated that the 3rd JC has shown the excess quantity of 15229 MT in FY 2020-21 by showing actual production as 41389 MT in FY 2020-21. It is to be noted that the second report of the JC led by the Commissioner, Prayagraj dated 21.04.2022, which records that the during two lease years 2020-21 and 2021-22, namely 09-09-2020 to 08.09.2021 and 09.09.2021 to 08.09.2022, the Project Proponent had extracted 25768 cubic meters (38652 MT) as against sanctioned capacity, i.e. 34880 cubic meter, which constitutes 52320 MT. The said report has been verified and signed by the Senior Surveyor, Regional Office, Prayagraj, Mines Officer, Prayagraj, District Mines Officer, Prayagraj and Additional District Magistrate (Administration), Prayagraj. Hence, no assumption can be drawn about the over production during 2020-21.

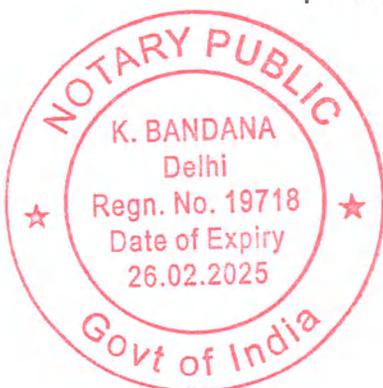
75. That apart from the above submission, it is stated that the excess production shown by the 3rd JC is a reflection of wrong approach for determining the production. This excess mining has occasioned during 2020-21 only due to the calculation on the basis of Financial Year instead of Lease Year. The 3rd JC has failed to notice that the transit passes have been issued based on lease year and accordingly the record of productions is maintained as per lease year and the same is routinely submitted to the Directorate of



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Geology & Mining, Lucknow. Accordingly, the second report of the JC led by the Commissioner, Prayagraj showing correct figure of production during the during the lease year 2020-21.

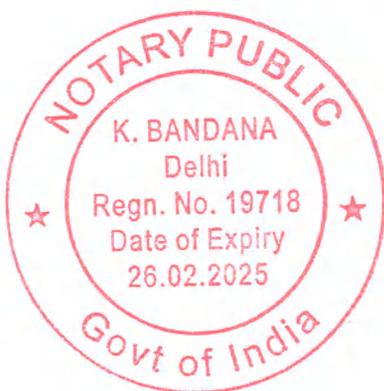
76. That it needs to be emphasized that the information available on the website of the Directorate of Geology and Mining shows that the mining of silica sand has been within the sanctioned limit. It is stated that the website of Directorate of Geology & Mining is an e-platform where lease full details are available, and where the Directorate of Geology & Mining monitored production / dispatches of silica sand on the basis of lease year.
77. That the Directorate of Geology & Mining's e-platform was founded to provide full details of Lease to address the production / dispatches of produced silica sand on the basis of lease year. It is further stated that the mining permit, which is known as eMM-11, is a legal authorization to conduct mining operation for exploration purposes. The eMM-11 is duly issued by the Directorate of Geology & Mining against sanction limit of EC, CTO, Mining Plan, etc. for carrying mineral out of the Mining Area. The life span of eMM-11 is for lease year only. There is no provision for carry forward the leftover eMM-11 and at the end of lease year left over eMM-11 automatically lapsed. Going by the lease year, the annual production during lease year is very much within the sanctioned



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limit of 26160 CTO as is vouched from the website of the Directorate of Geology and Mining, Lucknow.

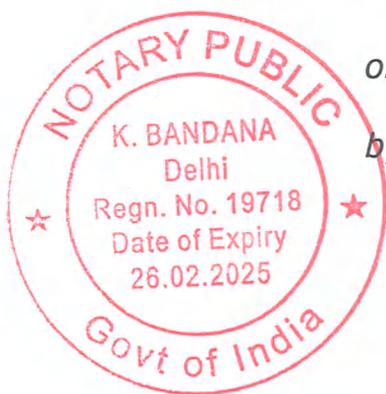
78. That it is conclusively established by the aforesaid Lease Full Detail that actual production in two lease years has been well within the sanctioned limit of CTO. Thus, the excess production shown by the JC in the Financial Year 2020-21 is a reflection of wrong approach for determining the actual production. This excess production was occasioned only due to the calculation on the basis of Financial Year instead of Lease Year. The Form eMM-11 have been issued based on lease year and accordingly the record of productions is maintained by the Miners as per lease year. The Environment Compensation has been illegally and mechanically proposed on the Project Proponent even though the Project Proponent did not act in deliberate breach of its statutory obligation of applicable laws under which required the Project Proponent to carry mining operations.
79. That it is further stated that the JC has made a determination of Rs. 5,78,31,511/- of Environment Compensation on allegation of excess quantity of 19464 MT and on illegal production of 19135 MT. Both the allegations of excess production and illegal production are manifestly illegal and the determination of Environment Compensation amount is wholly uncalled for.



Bharan Chaud

80. That without admitting the allegation of excess/ illegal mining the Project Proponent states that the determination of environmental compensation by the 3rd JC is unacceptable being based on an incorrect formula which has not been approved by this Hon'ble Tribunal or the Hon'ble Supreme Court. It is submitted that:

- (i) The environmental compensation determined for Rs. 5,78,31,511/- for total quantity of 38599 tons (page 255) is many times over the total cost of project of silica sand mining of the Project Proponent. Thus, the determination made by the JC is rather illusory.
- (ii) The JC has only made a mechanical calculation on basis of unscientific formula. In order to levy/ impose environmental compensation upon the Project Proponent it was incumbent upon the 3rd JC to bring on record the environmental damage from the alleged excess/ illegal production. But no evidence or any substance in the report showing any actual environmental damage is produced.
- (iii) In ***Deepak Nitrite Ltd. v. State of Gujarat reported in 2004 (6) SCC 402*** Hon'ble Supreme Court has held that "There has to be a finding that there has been degradation of environment or any damage caused to any of the victims by the activities of industrial units and then certainly



Bharat Chauh

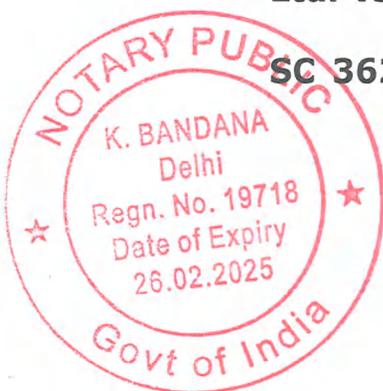
damages have to be paid. Court remanded the matter to High Court to examine the aspect of damage to environment and /the people, as the case may be, and thereafter to decide appropriate compensation to be awarded."

(iv) The 3rd JC has taken rate of silica sand to be Rs. 675 / m³ without any valid proof establishing the market rate of the silica sand to be so. Thus, the said calculation be rejected out rightly.

81. That the imposition of any such environmental compensation will result in economic death of the Project Proponent as in that event it may not have other option than to close down the operations entirely to pay off such huger amount of compensation. In the present operation of Project Proponent, a large number of skilled and unskilled people apart from technical staff are directly and indirectly employed and they will be gravely affected by any such imposition of environmental compensation on Project Proponent that too for no fault on its part. Even the CSR and CER activities of Project Proponent that also help a large section of society in the area of its mines and the needy people will suffer deprivation, if the Project Proponent is compelled to close down its operation.

82. That in this respect in judgement of **M/s Pahwa Plastics Pvt. Ltd. vs. Dastak NGO and others**, reported **2022 SCC OnLine**

SC 362, the Hon'ble Supreme Court has held against shutting

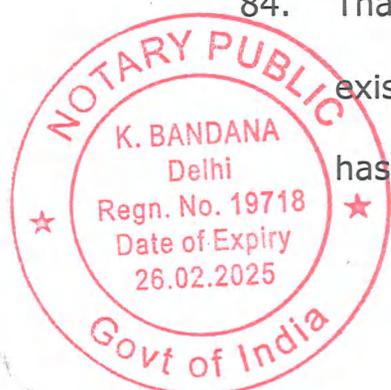


Bharat Chaudhary

down a commercial unit employing large number of workers only for the reason of environmental clearance and approvals. The Hon'ble Supreme Court stated the conditions for the grant of *ex-post facto* environmental clearances which are: (i) in 'exceptional' circumstances wherein all relevant environmental factors have been considered; (ii) where the consequences of denial of the clearance are adverse and outweigh the consequences of approval; (iii) the concerned establishment must otherwise conform to all requisite pollution norms; (iv) the *ex-post facto* approval must be given accordance to and in conformity with the applicable statutory rules.

83. That, lastly, the imposition of such environmental compensation against the Project Proponent will result in penalizing the rightful person for his rightfulness. While the real delinquents and perpetrators of illegal mining would go scot free, the Project Proponent will be penalized more than three times the imaginary market value of alleged illegal mining. Hence, in interest of larger public good and justice, this Hon'ble Tribunal may kindly drop the charges of illegal mining by the Project Proponent which the 3rd JC has levied on conjecture and surmises.

84. That regarding the recommendation of the 3rd JC in respect existing mining activities, the Project Proponent submits that it has always complied with and is further ready to comply with all



BharanChawh

the Environmental and Mining Laws ensuring sustainable development. In the event, any recommendation of the 3rd JC is acceded to by this Hon'ble Tribunal to be complied with by the Project Proponent it will comply with the same as well. In light of the aforesaid reply, it is submitted that the final report based on conjecture is completely absurd and far-fetched and the report ought not to be accepted and deserves to be rejected. The documents attached at Annexures to this affidavit are true copies of their respective originals.

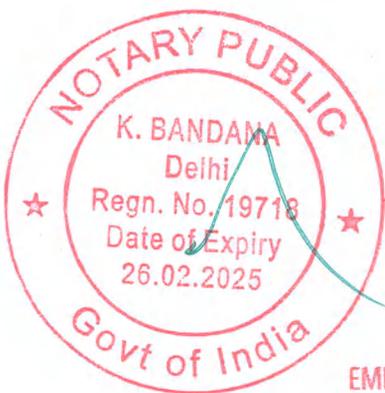
Bharat Chawla
DEPONENT

M. Lalohary
IDENTIFIED

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at _____ on this ____ day of November, 2023.



02 NOV 2023

Bharat Chawla
DEPONENT

ATTESTED
NOTARY PUBLIC DELHI
GOVT OF INDIA
Mob.: 9954768498

EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7

ANNEXURE-R1

41

गोन्दन लाल,
उप सचिव,
उत्तर प्रदेश शासन।

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,
प्रो० श्री दर्शन लाल चावला, नि०-42 एस०सी०बसु रोड,
इलाहाबाद।

भूतत्व एवं खनिकर्म अनुभाग लखनऊ दिनांक 10 दिसम्बर, 2014
जनपद इलाहाबाद, तहसील-बारा के ग्राम जनवा में मे० चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,
प्रो० दर्शन लाल चावला, नि०-42 एस०सी०बसु रोड, जनपद इलाहाबाद के पक्ष में स्वीकृत
सिलिका सैण्ड के खनन पट्टे के द्वितीय नवीनीकरण के सम्बन्ध में।

सहाय्य

उपर्युक्त विषय के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि खनिज परिहार नियमावली 1960 के नियम 24 ए एवं खान एवं खनिज (विनियमन एवं विकास) अधिनियम 1957 की धारा 8(2) के अन्तर्गत प्रदत्त शक्तियों के द्वारा शासन द्वारा जनपद इलाहाबाद के तहसील, बारा के ग्राम जनवा के गाटा संख्या-09भाग, 10भाग, 25भाग, 54, 55भाग, 56भाग, 57भाग, 306भाग, 307भाग कुल क्षेत्रफल 5.47 क्षेत्र में सिलिका सैण्ड के खनन हेतु जनपद इलाहाबाद, तहसील-बारा के ग्राम जनवा में मे० चावला सिलिका सैण्ड ट्रेडिंग कम्पनी, प्रो० श्री दर्शन लाल चावला, नि०-42 एस०सी०बसु रोड, जनपद इलाहाबाद के पक्ष में दिनांक 8.9.20014 तक प्रथम नवीनीकरण स्वीकृत खनन पट्टा को खान एवं खनिज (विनियमन तथा विकास) अधिनियम 1957 की धारा 8(2) एवं खनिज परिहार नियमावली, 1960 के नियम 24ख के तहत निम्न अतिरिक्त शर्तों के साथ दिनांक 9.9.2014 से दिनांक 8.9.2034 तक (20 वर्ष की अवधि) के लिए द्वितीय नवीनीकरण किये जाने का निर्णय लिया गया है:-

- (1) आवेदक द्वारा पट्टा निष्पादन के पूर्व पट्टे के मद में देय समस्त धनराशि के भुगतान का प्रमाण पत्र प्रस्तुत कर दिया जायेगा।
- (2) स्वीकृत क्षेत्र का सीमाबन्धन निदेशालय के क्षेत्रीय कार्यालय द्वारा पट्टेदार एवं राजस्व अधिकारियों की उपस्थिति में किया जायेगा यदि कोई वन भूमि उक्त प्रस्तावित क्षेत्र में आती है तो उसका स्वीकारण कर चिन्हित कर दिया जायेगा तथा पट्टेदार अपने खर्चों से सीमांकित क्षेत्र में निर्दिष्ट स्थानों पर सीमा स्तम्भ लगायेगा।
- (3) यदि पूर्व स्वीकृत पट्टे के क्षेत्र में कोई वन भूमि आती है तो वह वन भूमि नवीकृत पट्टे में सम्मिलित नहीं होगी परन्तु ऐसी वन भूमि के लिये पट्टाधारक वन संरक्षण अधिनियम 1980 के प्रावधानों के अन्तर्गत केन्द्र सरकार से अनुमति प्राप्त करने की दशा में नवीकृत पट्टे में सम्मिलित किया जायेगा।
- (4) पट्टाधारक क्षेत्र में खान का विकास वैज्ञानिक ढंग से बेंच बनाकर अनुमोदित माइनिंग प्लान के अनुसार ही किया जायेगा।
- (5) पट्टा विलेख का निष्पादन 6माह के अन्दर किया जायेगा।

2- यदि आप उपरोक्त शर्तों पर 5.47 हेक्टेयर क्षेत्र पर सिलिका सैण्ड के खनन पट्टा के द्वितीय नवीनीकरण हेतु सहमत हों तो कृपया अपनी लिखित सहमति एवं खनन पट्टा विलेख भूतत्व एवं खनिकर्म निदेशालय, लखनऊ के माध्यम से शासन को भेजने का कष्ट करें।

भूतत्व,

(गोन्दन लाल)
उप सचिव

संख्या-3784 (1)/86-2014 तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, भूतत्व एवं खनिकर्म, उत्तर प्रदेश लखनऊ।
2. जिलाधिकारी, इलाहाबाद।

आज्ञा से,

(गोन्दन लाल)
उप सचिव

PANKAJ PANDE
RQP/DDN/086/2014

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ ।

सेवा में

जिलाधिकारी
प्रयागराज ।

संख्या: /मा० प्लान / 2016

दिनांक 18/12/2018

विषय:- पट्टाधारक मे० चावला सिलिका सैण्ड ट्रेडिंग कम्पनी प्रो० श्री दर्शन लाल चावला पुत्र स्व० हंश राज चावला के पक्ष में स्वीकृत जनपद-प्रयागराज में तहसील-बारा, ग्राम- जनवा के क्षेत्रफल 5.49 हे० में उपखनिज सिलिका सैण्ड के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे० चावला सिलिका सैण्ड ट्रेडिंग कम्पनी प्रो० श्री दर्शन लाल चावला पुत्र स्व० हंश राज चावला द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 18/12/18 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" को अनुमोदन के दिनांक से खनन पट्टा की आगामी 05 वर्ष की अवधि तक के लिये अनुमोदित किया जाता है। खनन क्षेत्र सिलिका सैण्ड वर्ष 2018-19 में 58240 टन, 2019-20 में 60074 टन, 2020-21 में 60192 टन, 2011-22 में 60288 टन 2022-23 में 60360 टन खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
1. बेंच की ऊँचाई अधिकतम 03 मी० एवं बेंच की चौड़ाई, ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. फेस का ढलान 60 डिग्री से अधिक न हो और कहीं पर भी अण्डर कटिंग न हो।
 4. खनन कार्य मानव श्रम व मशीनी विधि से किया जाये।

5. खनन पट्टा स्थल पर फर्स्ट एड बॉक्स व स्ट्रेचर रखे जायेंगे।
6. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायेगी।
7. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग ;कच्चे मार्गद्ध पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
8. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जाँच का प्राविधान रखा जाना चाहिये तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध करायी जाय।
9. खनन कार्य से निकाले गये मलवे खास कर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2- अतः आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: 2/74 (1)/मा0 प्लान/2016 तद् दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :—

- 1- प्रभारी अधिकारी, क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, प्रयागराज।
- 2- खान अधिकारी, जनपद प्रयागराज।
- 3- मे0 चावला सिलिका सैण्ड ट्रेडिंग कम्पनी प्रो0 श्री दर्शन लाल चावला पुत्र स्व0 हंश राज चावला नि0 जीवन निवास 42 एस0सी0 बासु रोड, प्रयागराज।
- 4- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,
Shri Darshan Lal Chawla,
Proprietor,
M/s Chawla Silica Sand Trading Co.,
42- S.C. Basu road,
Allahabad, U.P.

Ref: 1923/Parya/SEAC/656/2013/JDCA(V)

Date 12 October, 2013

Sub:- Environmental Clearance for Janwa Silica Sand Mine at Janwa, Bara, Allahabad, U.P. (Leased Area 5.49 ha.) of Shri Darshan Lal Chawla, M/s Chawla Silica Sand Trading Co. 42, S.C. Basu Road, Allahabad, U.P.

Dear Sir,

Please refer to your application/letter dated 21-02-2011, 02-09-2013, addressed to the Director/Secretary, SEAC, Directorate of Environment, U.P. The State Level Expert Appraisal Committee considered the matter in its meeting held on dated 05-10-2013. A presentation was made by the project proponent and along with their consultant M/s GRC India Pvt. Ltd.

The Project proponent, through documents (submitted to SEAC) and presentation made during meeting, has informed to the SEAC that:-

1. The Project proposal falls under category - 1(a) of EIA Notification, 2006 (as amended)
2. The proposal is for Janwa Silica Sand Mine at Topo sheet No 63 G/12 Village-Janwa, Tehsil -Bara, Distt- Allahabad (Leased Area 5.49 ha.)
3. As per the final EIA the Collection of 26,160 TPA Silica/Sand from mining lease Area 5.49 ha. have been proposed which is a part of non forest Government barren land.
4. Application has been submitted by Shri Darshan Lal Chawla, M/s Chawla Silica Sand Trading Co. 42, S.C. Basu Road, Allahabad.
5. The mining leased area located between latitude $25^{\circ} 13' 21.51''$ to $25^{\circ} 13' 16.57''$ N and longitude $81^{\circ} 31' 31.62''$ to $81^{\circ} 31' 37.72''$ E
6. The mining will be opencast type and carried through manually, without drilling and blasting.
7. The ultimate depth of mining will be restricted to 03 mt.
8. Project for the Collection of 26,160 TPA Silica/Sand from mining.
9. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14-09-2006.
10. The terms of reference for the above proposal were issued through letter no -2384 /parya/ SEAC/656 / 2011 (JDCA), dated 13-10-2011.
11. The public hearing was organized on dated 31-08-2013 at Vill- Aswan, Tehsil -Bara, Distt- Allahabad, U.P.
12. The project proponents have submitted final EIA report incorporating details of public hearing through letter dated 11-09-2013.

Based on the recommendations of the SEAC meeting held on 05-10-2013 the SEIAA, in its meetings held on 10-10-2013 decided to grant the Environmental Clearance to the title project for the Collection of Less than 26,160 TPA Silica/Sand from the mining lease Area 2.30 ha along with all following general & specific conditions:-

General conditions:-

1. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
2. No change in the calendar plan including excavation, quantum of mineral silica sand, red ochre and waste should be made.
3. Conservation measures for protection of flora and fauna in the core & buffer zone should be drawn up in consultation with the local forest and wildlife department.
4. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂ & NO_x monitoring. Location of the stations should be decided.

based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

5. Data on ambient air quality (RSPM, SPM, SO₂ & NO_x) should be regularly submitted to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P. Pollution Control Board once in six months.
6. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
7. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
8. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
9. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
10. A separate environmental management cell with suitable, qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State level impact Assessment Authority UP, MoEF, Regional Office located at Lucknow and the U.P. Pollution Control Board.
12. The project authorities should inform to the MoEF, Regional Office located at Lucknow regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The MoEF, Regional Office located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the MoEF, Regional Office located at Lucknow by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the State level impact Assessment Authority, U. P. MoEF, Regional Office, Lucknow, and U.P. Pollution Control Board.
15. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
16. U.P. Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
17. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the U.P. Pollution Control Board and also at web site of the SEIAA at <http://seiaaup.com> and a copy of the same should be forwarded to the MoEF, Regional Office located at Lucknow.
18. Project falling within in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

Specific conditions:

1. The environmental clearance is subject to approval of the State Land use Department, Government of U.P for diversion of agricultural land for non-agricultural use.
2. The project proponent shall obtain Consent to Establish from the U.P State Pollution Control Board and effectively implement all the conditions stipulated therein.
3. A record of daily production capacity, engagement of man power and transport vehicles should be maintained.
4. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table.

E.C for Mining of Janwa Silica Sand Mine at Janwa, Bara, Allahabad, U.P. (Leased Area 5.49 ha.) of Shri Darshan Lal Chawla, M/s Chawla Silica Sand Trading Co. 42, S.C. Basu Road, Allahabad, U.P.

5. The project proponent shall ensure that no natural watercourse and/or water resources are obstructed due to any mining operations.
6. The top soil shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
7. The over burden (OB) generated shall be disposed off at the earmarked site in accordance with the approved mine plan. The OB dump shall not be kept active for a long period of time and its phase wise stabilization shall be carried out. The OB dump shall be properly terraced so that the overall slope of the dump shall not exceed 27 degree. The OB dump should be scientifically vegetated with suitable native species to prevent erosion and surface run off. It shall be ensured that the OB does not flow into agricultural fields. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the SEIAA, U.P. on six monthly basis.
8. Catch drains and siltation ponds of appropriate size shall be constructed for the working pit, soil, OB and mineral dumps to arrest flow of silt and sediment into the agricultural fields and the water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly de-silted particularly after the monsoon and maintained properly.

Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and the over burden dump to prevent run off of water and flow of sediments directly into the agricultural fields and the water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and de silted at regular intervals.
9. The void left unfilled in the area shall be converted into the water body. The higher benches of excavated void/mining pit shall be terraced and plantation done to stabilize the slopes. The slope of higher benches shall be made gentler for easy accessibility by local people to use the water body.
10. Peripheral fencing shall be carried out along the excavated area.
11. Dimension of the retaining wall at the toe of the OB dump and the OB benches within the mine to check run-off and siltation should be based on the maximum rain fall data.
12. Plantation shall be raised as 7.5 m wide green belt in the safety zone around the mining lease, over burden dump, around water body, roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 1000 plants per ha.
13. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM (PM_{10} and $PM_{2.5}$) such as around crushing and screening plant, loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the U.P Pollution Control Board in this regard.
14. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, U.P Ground Water Board.
15. Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezo meters during the mining operation. The monitoring should be carried out four times in a year i.e., pre-monsoon, monsoon, post-monsoon and winter and the data thus collected shall be sent regularly to the SEIAA. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
16. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and ground water, if any) for the project.
17. Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with the Regional Director, U.P. Ground Water Board.
18. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded.
19. Drilling and Blasting operations shall not be carried out.

E.C for Mining of Janwa Silica Sand Mine at Janwa, Bara, Allahabad, U.P. (Leased Area 5.49 ha.) of Shri Darshan Lal Chawla, M/s Chawla Silica Sand Trading Co. 42, S.C. Bazar Road, Allahabad, U.P.

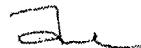
20. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
21. Consent to operate shall be obtained from the U.P. Pollution Control Board, prior to start of enhanced production from the mine.
22. Liquid waste from toilets etc, should be properly managed so that ground water is not contaminated.
23. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and displayed at the site and followed accordingly.
24. Provision shall be made for the housing of labour near the site with all necessary infrastructure and facilities such as fuel for cooking, sanitation, safe drinking water, medical health care, crèche etc.
25. A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the SEIAA, U. P. 5 years in advance of final mine closure for approval.
26. All workers engaged must be covered under ESI as per mines act or under group insurance scheme

It is also to be ensured that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.


(J. S. Yadav)

Member Secretary, SEIAA

No..... /Parya/SEAC/656/2013/JDCA(V)

Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Allahabad, U.P.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
7. Copy to Web Master/Guard file.


(O. P. Varma)

Secretary, SEAC/
Director (I/c)/Environment



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

सहमति आदेश प्रपत्र

संख्या --- 402581 --- / सहमति [वायु] आदेश --- दिनांक 26/3/15 ---

विषय:—सहमति मै० --- चत्तरा-सिक्किम-सिटी डेव्लपमेंट कं०, जगदीश चौरा, इलाहाबाद / वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, १९८१ की धारा २१/२२ के अन्तर्गत।

संदर्भ:—आवेदन संख्या --- 402581 --- दिनांक 21/2/2015 ---

1. वायु अधिनियम, १९८१ के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मे० --- को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 4/2/2015 से 31/12/2015 अवधि तक मान्य है।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम १९८१ की धारा २१[६] में तथा इसके संशोधित अधिनियम १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

26/3/15
(एस० पी० कैथलिन)
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या ----- / सहमति [वायु] आदेश / -----

दिनांक -----

सहमति शर्तें

१. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i]	सम्बद्ध चिमनी
[ii]	—
[iii]	—
[iv]	—
[v]	—

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

[i]	सम्पैन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[ii]	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv]	सल्फर डाई आक्साइड	—
[v]	कार्बन मोनोआक्साइड	—
[vi]	हाइड्रोकार्बन	—
[vii]	फ्लोरीन	—
[viii]	अमोनिया	—
[ix]	मरकैप्टेन	—
[x]		—

३. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है।
६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।
७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।
८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के ----- माह के भीतर प्रस्तुत किया जाए।
- (ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२६ से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २६ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १६८३ वर्णित है, को सूचित करना चाहिए।
११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।
१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

१५. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।
१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।
१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।
१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।
२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

26/3/15
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

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आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3ए
झूँसी, इलाहाबाद

पत्रांक: 602581/10-42 / वायु प्रदूषण / 2015

पंजीकृत
दिनांक: 26/3/2015

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०,
जनवों, तहसील-बारा,
इलाहाबाद।

विषय: वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 01.02.15 अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या..... सहमति (वायु) आदेश दिनांक को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है:-

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. के 0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत सेमी0 ऊँची किया जाय।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के दो माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु ई0पी0 एक्ट, 1986 का प्राविधान, संचालन एवं रख-रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपके उद्योग की आडिट की हुई 1998 बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ) का सत्यापन प्रमाण-पत्र प्रेषित करने के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।

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10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
13. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
14. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
15. आप द्वारा दायर शपथ-पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाये।
16. उद्योग द्वारा किसी प्रकार का उत्सर्जन नहीं किया जायेगा।
17. उद्योग में स्थापित इंजन में ध्वनि/वायु प्रदूषण रोकने की व्यवस्था सुनिश्चित करें।
18. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

26/3/15

(एस0बी0फैं कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: वायु प्रदूषण तद दिनांक

प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-09, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

इसके
गारण

संख्या 40288D / सहमति / जल आदेश / इलाहाबाद

दिनांक 26/3/2015

विषय : प्र०-आवला सिविका सेक्टर-10, इलाहाबाद /

को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1984 की धारा 25 / 26 के अन्तर्गत उत्प्रेषण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या --- 25 ---

दिनांक 4/2/2015

- जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1984 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में -----
को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयें में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
- यह सहमति वर्ष ----- के मास ----- दिनांक -----
से 04-2-2015 ----- अवधि 31-1-2015 ----- के लिये विधि मान्य होगी।
- इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1984 और इसके संशोधित अधिनियम, 1984 की धारा 26 (2) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

26/3/15
(एल०पी० फैंकलिन)

संलग्नक : अनुलग्नक (सहमति शर्तें)

क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, इलाहाबाद

सहमति आदेश सं० - - - - - सहमति /

दिनांक - - - - - का

संलग्नक

सहमति शर्तें

१. अधिकतम दैनिक उत्स्रवाह और प्रति घंटे में निस्तारित होने वाले उत्स्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्स्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी ³	[अधिकतम दैनिक] निस्तारण मी ³
(i) घरेलू		
(ii) औद्योगिक		
(अ) प्रक्रिया जल ब्लीड घोने के जल सहित		
(व) शीतलन-जल		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्स्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्स्रवाह मापन तथा उत्स्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्स्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्स्रवाह के अलावा अन्य कोई उत्स्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्स्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।
३. घरेलू उत्स्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्स्रवाह निम्न मानकों के अनुरूप हो।
- | | |
|--------------------------------|--------------------------------|
| २०° से० पर ५ दिन की बी० ओ० डी० | ३० मिग्रा / ली० से अधिक न हो। |
| कुल निलम्बित ठोस | १०० मिग्रा / ली० से अधिक न हो। |
४. सभी प्रक्रियाओं से जनित उत्स्रवाह, ब्लीड जल, शीतलन उत्स्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्स्रवाह सहित औद्योगिक उत्स्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्स्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ८३ / १६ / ए आर एन दिनांक ६-४-८३ में निर्धारित मानकों के अनुरूप हो।
५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
६. घरेलू तथा औद्योगिक उत्स्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।
७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।
८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्स्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

६. शुद्धिकृत घरेलू व औद्योगिक उत्स्रवाह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्स्रवाह निस्तारण बिन्दु पर उत्स्रवाह मापने की कुछ व्यवस्था होनी चाहिये।
१०. शुद्धिकृत घरेलू व औद्योगिक उत्स्रवाह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - में पकड़े, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।
- पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये / बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।
११. इन शर्तों का विशेष रूप से उत्स्रवाह शुद्धिकरण, उत्स्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।
१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
१३. विस्तृत निर्माण स्थल रेखाचित्र उत्स्रवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त ८, ९ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।
१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:
- (i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।
- (ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।
- (iii) जैविक अवधट्य पदार्थ होने पर कम्पोस्टिंग की जाय।
१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्स्रवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा ३ व ४ में वर्णित मानको का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्स्रवाह, उत्स्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।
१९. प्रार्थी को टर्मिनल, मेनहोल तथा अंतिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्स्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

२०. शुद्धीकृत घरेलू व प्राकृतिक जल उद्भवित उत्प्लावक का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्लावक की गुणवत्ता व मात्रा, उत्प्लावक निस्तारण की दर, उत्प्लावक का तापमान न बदले या परिवर्तन न करें।
२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तब सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
२६. प्रार्थी उत्प्लावक शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध कराये।
२७. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तब उत्प्लावक ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी ३० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

26/3/15
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड 58

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3,
झूँसी, इलाहाबाद

पत्रांक: 602580/स/47 / जल प्रदूषण / 2015

पंजीकृत
दिनांक: 26/3/2015

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०,
जनवॉ, तहसील-बारा,
इलाहाबाद।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंतर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 01.02.15 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक.....दिनांक.....संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।
5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण-पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख-रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत 1914 अन्य किसी श्रोत का जल प्रदूषित न हो। 59
9. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।
11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
12. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
13. आप द्वारा दायर शपथ-पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाये।
14. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीनी माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्योग को मान्य होगी।
15. उद्योग द्वारा किसी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।
16. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

22/3/15

(एस0बी0 फ़ै कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: वायु प्रदूषण तद दिनांक
प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-09, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

7

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या : 03 / सहमति / जल आदेश / इलाहाबाद

दिनांक : 12/4/2016

विषय : मेसर्स चावला सिलिका सेन्ड ट्रेडिंग कंपनी, जनार्ण, बारा, इलाहाबाद
को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1988 की धारा 25/26 के अन्तर्गत उत्प्रेषण
निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या - - शून्य - - - - -

दिनांक - 16/03/16

- जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1988 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में - - - - -
को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयों में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
- यह सहमति वर्ष - - - - - के मास - - - - - दिनांक - - - - -
- - - - - से - 16/03/2016 - - अवधि - 31/12/2017 - - के लिये विधि मान्य होगी।
- इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1988 और इसके संशोधित अधिनियम, 1992 की धारा 27 (2) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

संलग्नक : अनुलग्नक (सहमति शर्तें)

(रस. बी. फ़ैकलिन)
क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, इलाहाबाद

सहमति आदेश सं० - - - - - सहमति /

दिनांक - - - - - का

संलग्नक

सहमति शर्तें

१. अधिकतम दैनिक उत्स्रवाह और प्रति घंटे में निस्तारित होने वाले उत्स्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्स्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी ^३	[अधिकतम दैनिक] निस्तारण मी ^३
(i) घरेलू	शून्य	
(ii) औद्योगिक	शून्य	
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित	(उत्स्रवाह का पुनः प्रयोग प्रक्रिया में कर लिया गया)	
(ब) शीतलन जल		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्स्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्स्रवाह मापन तथा उत्स्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्स्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्स्रवाह के अलावा अन्य कोई उत्स्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्स्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

३. घरेलू उत्स्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्स्रवाह निम्न मानकों के अनुरूप हो।

२०° से० पर ५ दिन की बी० ओ० डी०

३० मिग्रा / ली० से अधिक न हो।

कुल निलम्बित ठोस

१०० मिग्रा / ली० से अधिक न हो

४. सभी प्रक्रियाओं से जनित उत्स्रवाह, ब्लीड जल, शीतलन उत्स्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्स्रवाह सहित औद्योगिक उत्स्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्स्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ८३ / १६ / ए आर एन दिनांक ६-४-८३ में निर्धारित मानकों के अनुरूप हो।

५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

६. घरेलू तथा औद्योगिक उत्स्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्स्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

शुद्धिकृत घरेलू व औद्योगिक उत्प्रेवाह मिंलाकर (उपरोक्त शर्त संख्या २ के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रेवाह निस्तारण बिन्दु पर उत्प्रेवाह मापने की कुछ व्यवस्था होनी चाहिये।

१०. शुद्धिकृत घरेलू व औद्योगिक उत्प्रेवाह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।
- पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भाँति बनाया जाये / बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।
११. इन शर्तों का विशेष रूप से उत्प्रेवाह शुद्धिकरण, उत्प्रेवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।
१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
१३. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रेवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त ८, ९ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।
१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:
- अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।
 - ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।
 - जैविक अवधृत्य पदार्थ होने पर कम्पोस्टिंग की जाय।
१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबंद करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रेवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा ३ व ४ में वर्णित मानको का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रेवाह, उत्प्रेवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।
१९. प्रार्थी को टर्मिनल, मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रेवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

२०. शुद्धीकृत घरेलू व प्रांक्रिया जानित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणवत्ता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन न करें।
२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने ओर / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
२६. प्रार्थी उत्प्रवाह शुद्धीकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध कराये।
२७. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।
२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।


 क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ७५

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3,
झूँसी, इलाहाबाद

पत्रांक: ६००० ७१ / १९१-५७ / जल प्रदूषण / २०१६

दिनांक: १२/५/२०१६

पंजीकृत

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०
जनवॉ, तहसील-बारा,
इलाहाबाद।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, १९७४ की धारा २५/२६ और इसके संशोधित अधिनियम १९७८ के अंतर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक १६.०३.२०१६ के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक ७३३ दिनांक १२.५.१६ संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

- सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
- उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
- घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।
- आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण-पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
- यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
- कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख-रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।
9. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।
11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
12. आप द्वारा प्रेषित शपथ पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाए।
13. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
14. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
15. उद्योग द्वारा किसी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।
16. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(एस0बी0 फ़ै कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: वायु प्रदूषण तद दिनांक

प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

सहमति आदेश प्रपत्र

संख्या - 4030/62 / सहमति [वायु] आदेश - 03 - दिनांक - 12/4/2016

विषय:-सहमति मै० चाबला सिलिका सैंड ट्रेडिंग कंपनी, जनवाँ, बारा, इलाहाबाद
वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, १९८१ की धारा २१/२२ के अन्तर्गत।

संदर्भ:-आवेदन संख्या - २२०५ - दिनांक - 16/03/16

- वायु अधिनियम, १९८१ के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मे० चाबला सिलिका सैंड ट्रेडिंग कंपनी, जनवाँ, बारा, इलाहाबाद को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
- यह सहमति दिनांक 16/03/16 से 31/12/17 अवधि तक मान्य है।
- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम १९८१ की धारा २१[६] में तथा इसके संशोधित अधिनियम १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

(एस० बी० फेकलिन)
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झुंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या ----- / सहमति [वायु] आदेश / -----

दिनांक -----

सहमति शर्तें

१. पलू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i]	ऑनरेटर 15 KV A	सम्बद्ध चिमनी 2.0 मी.
[ii]		-
[iii]		-
[iv]		-
[v]		-

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरूप हो।

[i]	सम्पैन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[ii]	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv]	सल्फर डाई आक्साइड	—
[v]	कार्बन मोनोआक्साइड	—
[vi]	हाइड्रोकार्बन	—
[vii]	फ्लोरीन	—
[viii]	अमोनिया	—
[ix]	मरकैटेन	—
[x]		—

३. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हो) किया जा सकता है।
६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।
७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।
८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।
९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के - - - - - माह के भीतर प्रस्तुत किया जाए।
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२६ से अधिक होता है या होने की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २६ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १६८३ वर्णित है, को सूचित करना चाहिए।
११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।
१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

१५. आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।
१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।
१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।
१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।
२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

11/11/16
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3,
झूँसी, इलाहाबाद

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पत्रांक: 600062/1747/वायु प्रदूषण/2016

दिनांक: 12/4/2016

पंजीकृत

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०
जनवॉ, तहसील-बारा,
इलाहाबाद।

विषय: वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 16.03.2016 अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या..... 03..... सहमति (वायु) आदेश 03..... दिनांक 12-4-2016 को संलग्न किया जा रहा है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है:-

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. 15..... के 0वी०ए० क्षमता के डी०जी० सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से 2:0..... मी० ऊँची किया जाय।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के दो माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु ई०पी० एक्ट, 1986 का प्राविधान, संचालन एवं रख-रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपक उद्योग का आउट का हुइ नवानतम बलन्सशाट का प्रातालाप या फ्राउड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ) का सत्यापन प्रमाण-पत्र प्रेषित करने के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
13. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
14. उद्योग द्वारा सी0ए0 प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
15. आप द्वारा प्रेषित शपथ पत्र दिनांक 12.07.2011 का भी अनुपालन सुनिश्चित किया जाए।
16. उद्योग द्वारा किसी प्रकार का उत्सर्जन नहीं किया जायेगा।
17. उद्योग में स्थापित इंजन में ध्वनि/वायु प्रदूषण रोकने की व्यवस्था सुनिश्चित करें।
18. यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(एस0बी0फैं कलिन)

क्षेत्रीय अधिकारी

संदर्भ संख्या: वायु प्रदूषण तद दिनांक
प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



ANNEXURE R5
1927

72
दूरभाष: / Ph. : 0532-2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, रोक्टर-10, योजना संख्या-3, झूंसी, प्रयागराज - 221506
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhunsi, Prayagraj,

roprayagraj@uppcb.in

संदर्भ सं० 674259/1-53/2023

दिनांक 22/02/23

सेवा में,

मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०
जनवां, बारा,
प्रयागराज

विषय: मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०, जनवां, बारा, प्रयागराज को संचालन हेतु निर्गत सहमति जल एवं वायु में संशोधन के संबंध में।

महोदय,

उपरोक्त विषयक अपने प्रार्थना पत्र दिनांक. 21.02.2023 का संदर्भ ग्रहण करने करें। अवगत कराना है कि आप द्वारा प्रस्तुत प्रार्थना पत्र के क्रम पूर्व में वर्ष 2015 एवं 2016 में निर्गत सहमति जल एवं वायु आवेदन तथा संलग्नकों का अवलोकन किया गया। निर्गत सहमति जल एवं वायु आदेश में "यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है" उल्लिखित है जबकि सहमति आवेदन सिलिका माइंस हेतु पर्यावरण स्वीकृति के अनुसार की गयी है जोकि आवेदन एवं संलग्नको के परीक्षणोपरांत पाया गया।

अतः इकाई के प्रत्यावेदन पत्र दिनांक 21.02.2023 के दृष्टिगत क्षेत्रीय कार्यालय द्वारा निर्गत सहमति जल एवं वायु आदेश में उल्लिखित "यह सहमति वाशिंग प्लांट हेतु निर्गत की गयी है" के स्थान पर सिलिका सैण्ड माइनिंग पढ़ा जाये।

भवदीय,

22/2/23

(आर० के० सिंह)
क्षेत्रीय अधिकारी



ANNEXURE - R6
1928

73

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
15559/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2018

Dated : 07/05/2018

To ,

Shri DARSHAN LAL CHAWLA
M/s Chawla Silica Sand Trading Co.
Janwa, Bara, Allahabad
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Chawla Silica Sand Trading Co.

Reference Application No. 703829

Dated : 07/05/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Chawla Silica Sand Trading Co.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 11/02/2018 to 31/12/2019 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.07 18:05:02 +05'30'
Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Allahabad with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.07 18:05:21 +05'30'
Chief Environmental Officer (circle-2)

Dated : 07/05/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand mining-17000 Ton/year.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust Emission during manual mining, transportation and loading/unloading of silica sand.	-	-	Particulate Matter	For controlling dust, water sprinkler system & green belt.

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	500 micro gram/Nm3 (For 24 hours)

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for 17000 Ton/Year silica sand mining.
2. Industry shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 12-10-2013 and submit its compliance report to UPPCB.
3. Mining unit shall make water sprinkling arrangement through tankers for dust suppression at different sources of dust emissions during mining, transportation, loading/unloading of silica sand and make arrangement for Ambient air monitoring, around the mining area. Ambient air quality monitoring report shall be submitted on quarterly basis to the Board.
4. All trucks, tractors shall be covered by canvas sheet to prevent dust emission.
5. Water shall be sprayed after loading activity (if sand collected could be dry condition)
6. The dust suppression measures like water spraying shall be done on the haul roads and working areas.
7. Mining unit shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
8. Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
9. Mining unit shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Mining unit shall comply with the relevant provisions of Environmental Laws.
11. Mining unit shall abide by directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection of safe guard of environment from time to time
12. Mining unit shall comply with the provisions of Environment (Protection) Act 1986.
13. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.07 18:05:37 +05'30'
Chief Environmental Officer (circle-2)



CONSENT ORDER

Ref No. -
15560/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2018

Dated : 07/05/2018

To ,

Shri DARSHAN LAL CHAWLA
M/s Chawla Silica Sand Trading Co.
Janwa, Bara, Allahabad
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Chawla Silica Sand Trading Co.

Reference Application No :703847

Dated :07/05/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. Chawla Silica Sand Trading Co. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 11/02/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.07 18:06:44 +05'30'
Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Allahabad with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.07 18:07:03 +05'30'
Chief Environmental Officer (circle-2)

Annexure to Consent issued to M/s.Chawla Silica Sand Trading Co. vide

Consent Order No. 703847/ Water

Dated : 07/05/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica sand mining- 17000 Ton/year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	4.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Total Suspended Solids	100 mg/l

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1933

78

1. This consent is valid for 17000 Ton/Year silica sand mining.
2. Mining Unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 12-10-2013 and submit its compliance report to UPPCB.
3. Mining Unit shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
4. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
5. This consent is valid for discharge of only treated domestic effluent.
6. Mining Unit shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
7. Mining Unit shall comply with the relevant provisions of Environmental Laws.
8. Mining Unit shall abide by directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection of safe guard of environment from time to time.
9. Mining Unit shall comply with the provisions of Environment (Protection) Act 1986.
10. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2018.05.07 18:07:19 +05'30'

Chief Environmental Officer (circle-2)



ANNEXURE - R7
1934
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

79

संदर्भ सं०

Ref. No H90652 /C-2/OCMMS/NGT Cell-GWA-30/23

दिनांक

Date 16/3/23.....

संशोधन पत्र

सेवा में,

मैसर्स चावला सिलिका एण्ड सैण्ड ट्रेडिंग कम्पनी,
जनवां, बारा,
प्रयागराज ।

विषय- मैसर्स चावला सिलिका एण्ड सैण्ड ट्रेडिंग कम्पनी, जनवा, बारा, प्रयागराज को संचालन हेतु निर्गत सी०टी०ओ० सर्टिफिकेट संदर्भ संख्या-15559/UPPCB/Allahabad(UPPCBRO)/CTO/Air/ALLAHABAD/2018 DATED 07-05-2018 एवं संदर्भ संख्या-15560/UPPCB/Allahabad (UPPCBRO)/CTO/water/ALLAHABAD/2018 DATED 07-05-2018 में उल्लिखित उत्पादन क्षमता में संशोधन के संबंध में ।

महोदय,

कृपया उपरोक्त विषयक मैसर्स चावला सिलिका एण्ड सैण्ड ट्रेडिंग कम्पनी, जनवां, बारा, प्रयागराज को संचालन हेतु सी०टी०ओ० सर्टिफिकेट संदर्भ संख्या-15559/UPPCB/Allahabad(UPPCBRO)/CTO/Air/ALLAHABAD/2018 DATED 07-05-2018 एवं संदर्भ संख्या-15560/UPPCB/Allahabad (UPPCBRO)/CTO/water/ALLAHABAD/2018 DATED 07-05-2018 द्वारा निर्गत किया गया है, जिसकी वैधता अवधि दिनांक 31.12.2019 तक थी । इकाई के आवेदन पत्र दिनांक 13.03.2023 द्वारा अवगत कराया गया है कि आवेदन पत्र में सिलिका सैण्ड माइनिंग क्षमता 26,160 टन/वर्ष के लिए आवेदन किया गया था, किन्तु राज्य बोर्ड द्वारा निर्गत सी०टी०ओ० सर्टिफिकेट आदेश दिनांक 07.05.2018 में सिलिका सैण्ड माइनिंग क्षमता 26,160 टन/वर्ष के स्थान पर 17,000 टन/वर्ष त्रुटिवश अंकित हो गया है । इकाई द्वारा प्रेषित प्रत्यावेदन पत्र दिनांक 13.03.2023 द्वारा इकाई को राज्य स्तरीय पर्यावरण अधिप्रभाव मूल्यांकन प्राधिकरण द्वारा निर्गत पर्यावरणीय स्वीकृति दिनांक 12.10.2013 के अनुसार वास्तविक सिलिका/सैण्ड खनन क्षमता 26,160 टन/वर्ष है ।

अतः इकाई के प्रत्यावेदन पत्र दिनांक 13.03.2023 के दृष्टिगत बोर्ड के पत्र दिनांक 07.05.2018 द्वारा निर्गत सी०टी०ओ० सर्टिफिकेट आदेश दिनांक 07.05.2018 में उल्लिखित सिलिका सैण्ड माइनिंग क्षमता 17,000 टन/वर्ष के स्थान पर 26,160 टन/वर्ष पढ़ा जाये ।

उक्त के अतिरिक्त अन्य विवरण बोर्ड के सी०टी०ओ० सर्टिफिकेट आदेश दिनांक 07.05.2018 के अनुसार ही रहेगा ।

भवदीय,

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

Correction letter

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com



CONSENT ORDER

Ref No. -
85278/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020

Dated : 02/04/2020

To ,

Shri DARSHAN LAL CHAWLA
M/s CHAWLA SILICA AND SAND TRADING CO
JANWA, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA AND SAND TRADING CO

Reference Application No. 7386904

Dated : 02/04/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA AND SAND TRADING CO. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Pramod Kumar Agarwal
Digitally signed by Pramod Kumar Agarwal
Date: 2020.04.02 14:49:26 +05'30'
Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Pramod Kumar Agarwal
Digitally signed by Pramod Kumar Agarwal
Date: 2020.04.02 14:49:39 +05'30'
Chief Environmental Officer (circle-2)

Dated : 02/04/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-17000 Ton/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.	-		Particulate Matter	For controlling dust, water sprinkling system and Green Belt.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Quantity of Emission	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

- 1937
1. This consent is valid for production of Silica sand 17000 Ton/Year by opencast and manual mining in 5.49 hectare leased area at village-Janwa, Tehsil-BARA, District-PRAYAGRAJ.
 2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 1923/Parya/SEAC/656/2013/JDCA(V) dated 12.10.2013 and submit its compliance report to UPPCB.
 3. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
 4. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
 5. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
 6. All trucks, tractors used in transportation of silica sand shall be covered by canvas sheet to prevent dust emission.
 7. Water will be sprayed after loading activity (if sand collected could be dry condition)
 8. The dust suppression measures like water spraying will be done on the haul roads and working areas.
 9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
 10. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
 11. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
 12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
 13. Consent fees if revised, shall be payable by industry from the date of its applicability.
 14. Industry shall comply with the relevant provisions of Environmental Laws.
 15. Industrial use of ground water should be done only after CGWA permission and till than ground water should not be used for dust suppression.
 16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
Pramod Kumar
Agarwal
Digitally signed by Pramod
Kumar Agarwal
Date: 2020.04.02 14:49:56 +05'30'
Chief Environmental Officer (circle-2)



CONSENT ORDER

Ref No. -
86385/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020

Dated : 02/04/2020

To ,

Shri DARSHAN LAL CHAWLA
M/s CHAWLA SILICA AND SAND TRADING CO
JANWA, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA AND SAND TRADING CO

Reference Application No :7484021

Dated :02/04/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. CHAWLA SILICA AND SAND TRADING CO is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Digitally signed by Pramod Kumar Agarwal
Pramod Kumar Agarwal
Date: 2020.04.02 14:48:13 +05'30'
Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Digitally signed by Pramod Kumar Agarwal
Pramod Kumar Agarwal
Date: 2020.04.02 14:48:22 +05'30'
Chief Environmental Officer (circle-2)

Annexure to Consent issued to M/s.CHAWLA SILICA AND SAND TRADING CO vide

Consent Order No. 7484021/ Water

Dated : 02/04/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-17000 Ton/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for production of Silica Sand-17000 Ton/Year by opencast and manual mining in 5.49 hectare leased area at village-Janwa, Tehsil-BARA, District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 1923/Parya/SEAC/656/2013/JDCA(V) dated 12.10.2013 and submit its compliance report to UPPCB.
3. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
4. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
5. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
6. The domestic effluent shall be treated through septic tank/soak pit. Industry shall maintain ZLD.
7. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
8. Washing process of minerals shall not be permitted.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
11. Consent fees if revised, shall be payable by industry from the date of its applicability.
12. Industry shall comply with the relevant provisions of Environmental Laws.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
Digitally signed by Pramod Kumar
Pramod Kumar Agarwal
Agarwal
Chief Environmental Officer (circle-2)
Date: 2020.04.07 11:48:38 +05'30'



ANNEXURE-R9
1941

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No. H88841/c-2/OCMMS/NGT Cell-Gum-30/23

दिनांक

Date 09/02/23

सेवा में,

मैसर्स चावला सिलिका एण्ड सैण्ड ट्रेडिंग कम्पनी,
जनवां, बारा,
प्रयागराज ।

संशोधन पत्र

विषय- मैसर्स चावला सिलिका एण्ड सैण्ड ट्रेडिंग कम्पनी, जनवां, बारा, प्रयागराज को संचालन हेतु निर्गत सी0टी0ओ0 सर्टिफिकेट संदर्भ संख्या-85278/UPPCB/Allahabad(UPPCBRO)/CTO/Air/ALLAHABAD/2020 DATED 02.04.2020 एवं संदर्भ संख्या-86385/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020 DATED 02.04.2020 में उल्लिखित उत्पादन क्षमता में संशोधन के संबंध में ।

महोदय,

कृपया उपरोक्त विषयक मैसर्स चावला सिलिका एण्ड सैण्ड ट्रेडिंग कम्पनी, जनवां, बारा, प्रयागराज को संचालन हेतु सी0टी0ओ0 सर्टिफिकेट संदर्भ संख्या-85278/UPPCB/Allahabad(UPPCBRO) /CTO/Air/ALLAHABAD/2020 DATED 02.04.2020 एवं संदर्भ संख्या-86385/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020 DATED 02.04.2020 द्वारा निर्गत किया गया है, जिसकी वैधता अवधि दिनांक 31.12.2022 तक थी । इकाई के आवेदन पत्र दिनांक 08.02.2023 द्वारा अवगत कराया गया है कि आवेदन पत्र में सिलिका सैण्ड माइनिंग क्षमता 26,160 टन/वर्ष के लिए आवेदन किया गया था, किन्तु राज्य बोर्ड द्वारा निर्गत सी0टी0ओ0 सर्टिफिकेट आदेश दिनांक 02.04.2020 में सिलिका सैण्ड माइनिंग क्षमता 26,160 टन/वर्ष के स्थान पर 17,000 टन/वर्ष त्रुटिवश अंकित हो गया है । इकाई द्वारा प्रेषित प्रत्यावेदन पत्र दिनांक 08.02.2023 द्वारा इकाई को राज्य स्तरीय पर्यावरण अधिप्रभाव मूल्यांकन प्राधिकरण द्वारा निर्गत पर्यावरणीय स्वीकृति दिनांक 12.10.2013 के अनुसार वास्तविक सिलिका/सैण्ड खनन क्षमता 26,160 टन/वर्ष है ।

अतः इकाई के प्रत्यावेदन पत्र दिनांक 08.02.2023 के दृष्टिगत बोर्ड के पत्र दिनांक 02.04.2020 द्वारा निर्गत सी0टी0ओ0 सर्टिफिकेट आदेश दिनांक 02.04.2020 में उल्लिखित सिलिका सैण्ड माइनिंग क्षमता 17,000 टन/वर्ष के स्थान पर 26,160 टन/वर्ष पढ़ा जाये ।

उक्त के अतिरिक्त अन्य विवरण बोर्ड के सी0टी0ओ0 सर्टिफिकेट आदेश दिनांक 02.04.2020 के अनुसार ही रहेगा ।

भवदीय,

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

Connection letter

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com



ANNEXURE 1942 R10

87

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166122/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022

Date: 13/11/2022

To,
M/s
CHAWLA SILICA AND SAND TRADING CO
JANWA, BARA, PRAYAGRAJ

Application Id-
18003668

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to CHAWLA SILICA AND SAND TRADING CO located at JANWA, BARA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA CHAWLA SILICA AND SAND TRADING CO granted for the period from 01/01/2023 to 31/12/2027 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, Silica Sand, 17000, Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point. Row 1: Domestic, 1 KLD, Septic Tank, Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

Table with 3 columns: S.No., Parameter, Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Silica Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

Unit has to comply with the following specific & general conditions. Non compliance of any provision of s CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1945

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This consent is valid for production of Silica Sand-17000 Ton/Year by opencast and manual mining in 3.49 hectare leased area at village-Janwa, Tehsil-BARA, District-PRAYAGRAJ.

2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 1923/Parya/SEAC/656/2013/JDCA(V) dated 12.10.2013 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-202, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Silica Sand.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of Silica Sand shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if Silica Sand collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH
Chief Environmental Officer (circle-2)

Digitally signed by RAJENDRA SINGH
Date: 2022.11.14 15:14:14 +05'30'

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Chief Environmental Officer (circle-2)

Digitally signed by RAJENDRA SINGH
Date: 2022.11.14 15:14:34 +05'30'



संदर्भ सं.
Ref. No

187195 | सी-2 | OCMMS | NGT Cell - Gen-30/22

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

1946
ANNEXURE-R11

दिनांक 13/11/22
Date

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संशोधन पत्र

सेवा में,

मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,
जनवां बारा,
प्रयागराज।

विषय-मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी, जनवां, बारा, प्रयागराज को संचालन हेतु निर्गत सी0टी0ओ0 सर्टिफिकेट संदर्भ सं0 166122/UPPCB/Allahabad(UPPCBRO)/CTO/both/Prayagraj/2022 Dated : 13/11/2022 में उल्लिखित उत्पादन क्षमता में संशोधन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी, जनवां, बारा, प्रयागराज को संचालन हेतु सी0टी0ओ0 सर्टिफिकेट संदर्भ सं0 166122/UPPCB/Allahabad(UPPCBRO)/CTO/both/Prayagraj/2022 Dated : 13/11/2022 द्वारा निर्गत किया गया है। क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 15.11.2022 द्वारा अवगत कराया गया है कि इकाई द्वारा आवेदन पत्र में त्रुटिवश सिलिका सैण्ड माइनिंग क्षमता 26160 टन/वर्ष के स्थान पर 17000 टन/वर्ष भर दिया गया है। तदनुसार उद्योग को निर्गत सी0टी0ओ0 सर्टिफिकेट में उत्पादन क्षमता 17000 मी0टन/वर्ष अंकित है। जबकि इकाई को राज्य स्तरीय पर्यावरण अधिप्रभाव मूल्यांकन प्राधिकरण द्वारा निर्गत पर्यावरणीय स्वीकृति दिनांक 12.10.2013 के अनुसार वास्तविक सिलिका/सैण्ड खनन क्षमता 26160 टन/वर्ष है।

अतः क्षेत्रीय अधिकारी, प्रयागराज की आख्या के दृष्टिगत बोर्ड द्वारा निर्गत सी0टी0ओ0 सर्टिफिकेट संदर्भ सं0 166122/UPPCB/Allahabad(UPPCBRO)/CTO/ both/ Prayagraj/2022 Dated : 13/11/2022 में उल्लिखित सिलिका सैण्ड माइनिंग क्षमता 17000 टन/वर्ष के स्थान पर 26160 टन/वर्ष पढा जाय।

उक्त के अतिरिक्त अन्य विवरण बोर्ड के सी0टी0ओ0 सर्टिफिकेट दिनांक 13/11/2022 के अनुसार ही रहेगा। निर्गत किये जा रहे पत्र को बोर्ड के संदर्भित पत्र संदर्भ सं0-166122/UPPCB/Allahabad(UPPCBRO)/CTO/ both/ Prayagraj/2022 Dated : 13/11/2022 के साथ रखते हुए संसूचित एवं प्रदर्शित किया जायेगा।

भवदीय,

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

Date 2/8/2018

The Regional Officer
Ministry of Environment & Forest, Govt. of India
5th Floor Kendriya Bhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of "Janwa Silica Sand Mine at Village-Janwa, Tehsil-Bara & District -Allahabad, Uttar-Pradesh.

Ref: Environment Clearance Letter no Ref No. 1923/Parya/SEAC/656/2013/JDCA dated 12th October 2013.

Dear Sir,

This has reference to the EC letter no 1923/Parya/SEAC/656/2013/JDCA dated 12 October 2013 Issued by State Level Environmental Impact Assessment Authority, Uttar-Pradesh which we have been asked to submit the compliance with the specific and general conditions of the same.

In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Six-monthly environmental monitoring report (Session: June, 2018)

Thanking you,
Yours Sincerely,

Rohit Chawla

Shri Darshan Lal Chawla
M/S Chawla Silica Sand Trading Company

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above



1948

93

Date 2/8/2018

The Regional Officer,
Ministry of Environment & Forest, Govt. of India
5th Floor Kendriya Bhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of "Janwa Silica Sand Mine at Village-Janwa, Tehsil-Bara & District -Allahabad, Uttar-Pradesh.

Ref: Environment Clearance Letter no Ref No. 1923/Parya/SEAC/656/2013/JDCA dated 12th October 2013.

Dear Sir,

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In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Six-monthly environmental monitoring report (Session: June, 2018)

Thanking you,
Yours Sincerely,

Darshan Lal Chawla

Shri Darshan Lal Chawla
M/S Chawla Silica Sand Trading Company

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above

[Signature]
02/08/18
[Stamp: State Level Environmental Impact Assessment Authority, Lucknow]

1949

94

Date 2/8/2018

The Regional Officer,
Ministry of Environment & Forest, Govt. of India
5th Floor Kendriya Bhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of the stipulated Environmental Conditions/Safeguards in the Environmental Clearance Letter and Environmental Monitoring Report of "Janwa Silica Sand Mine at Village-Janwa, Tehsil-Bara & District -Allahabad, Uttar-Pradesh.

Ref: Environment Clearance Letter no Ref No. 1923/Parya/SEAC/656/2013/JDCA dated 12th October 2013.

Dear Sir,

This has reference to the EC letter no 1923/Parya/SEAC/656/2013/JDCA dated 12 October 2013 Issued by State Level Environmental Impact Assessment Authority, Uttar-Pradesh which we have been asked to submit the compliance with the specific and general conditions of the same.

In view of above, I am submitting a copy of the following information/ documents for your kind perusal:

1. Point-wise compliance of the stipulated environmental conditions/ safeguards.
2. Six-monthly environmental monitoring report (Session: June, 2018)

Thanking you,
Yours Sincerely,

Bharat Chawla

Shri Darshan Lal Chawla
M/S Chawla Silica Sand Trading Company

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow
2. The Member Secretary, State Level Environmental Impact Assessment Authority, Lucknow

Encl: As Above

आक प्राप्ति रसीद
प्राप्ति दिनांक 2.8.18
प्राप्तकर्ता के हस्ताक्षर
राज्य प्रदूषण नियंत्रण बोर्ड, लखनऊ

1950

95

Date: 30/07/2019

From

M/s. Chawla Silica Sand Trading Company
Shri Darshan Lal Chawla
S/o- Late Shri Hans Raj Chawla
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To.

The Director & Secretary (SEAC),
Directorate of Environment, Government of Uttar Pradesh
Dr. Bhimrao Ambedkar Paryavaran Parisar,
Vineet Khand-I, Gomti Nagar,
Lucknow- 226010

Subject: Compliance of Environmental Clearance Conditions/Safeguards for "Expansion of Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2019 to June-2019)

Ref: Your letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Lal Chawla

M/s. Chawla Silica Sand Trading Company

[Signature]
30/7/19

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Member Secretary, U.P. Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow -226010.

1951

96

Date: 27/07/19

From

M/s Chawla Silica Sand Trading Company
Shri Darshan Lal Chawla
S/o- Late Shri Hans Raj Chawla
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions/Safeguards for "Expansion of Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2019 to June-2019)

Ref: Your letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Lal Chawla

M/S Chawla Silica Sand Trading Company

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow- 226020.

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh
Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

30-7-19
[Signature]

1952

97

From

Date: 20/1/19

M/s Chawla Silica Sand Trading Company
Shri Darshan Lal Chawla
S/o- Late Shri Hans Raj Chawla
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To.

The Regional Officer,
Ministry of Environment & Forest, Govt. of India
5th Floor Kendriya Bhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of Environmental Clearance Conditions/Safeguards for "Expansion of Janwa Silica Sand Project of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2019to June-2019)

Ref: Your letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Lal chawla

M/s. Chawla Silica Sand Trading Company

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

20/1/19

From

Date: 02-12-2019

M/s. Chawla Silica Sand Trading Company
 Shri Darshan Lal Chawla
 S/o- Late Shri Hans Raj Chawla
 R/o- Jiwan Niwas, 42- S.C. Basu Road,
 Prayagraj (U.P.) -211033

To,

The Director & Secretary (SEAC),
 Directorate of Environment, Government of Uttar Pradesh
 Dr. Bhimrao Ambedkar Paryavaran Parisar,
 Vineet Khand-I, Gomti Nagar,
 Lucknow- 226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2019 to December-2019)

Ref: Your letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013

As earlier we have granted the EC for the Expansion of our project vide letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019 from SEIAA, U.P., now the EC has been revoked by the SEIAA, U.P.

Thus we want to continue our earlier granted EC of the above mentioned letter no. Therefore we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Chawla

M/s. Chawla Silica Sand Trading Company

2
 4/12/19
 डायरेक्टर
 पर्यावरण निदेशालय, उ.प्र.
 विनीत खण्ड-1, गोमती नगर
 लखनऊ-226010

Copy to:

1. The Regional Officer, MOEF, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.

2. The Member Secretary, U.P. Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow -226010.

From

Date:

M/s Chawla Silica Sand Trading Company
Shri Darshan Lal Chawla
S/o- Late Shri Hans Raj Chawla
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Regional Officer,
Ministry of Environment & Forest, Govt. of India
5th Floor Kendriya Bhawan, Sector H, Aliganj
Lucknow-226020

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2019 to December-2019)

Ref: Your letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013

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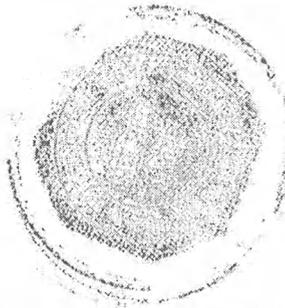
We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Chawla

M/s. Chawla Silica Sand Trading Company

*[Signature]*
04/12/19

Copy to:

1. The Member Secretary, Uttar-Pradesh State Pollution Control Board, Lucknow.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

1955

100

Date: 02-12-2019

From

M/s Chawla Silica Sand Trading Company
Shri Darshan Lal Chawla
S/o- Late Shri Hans Raj Chawla
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2019 to December-2019)

Ref: Your letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013

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Thus we want to continue our earlier granted EC of the above mentioned letter no. Therefore we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Chawla

M/S Chawla Silica Sand Trading Company

डाक प्राप्ति रसीद
प्राप्ति दिनांक 02-12-19
प्राप्तकर्ता के हस्ताक्षर
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh
Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

1956

101

From

Date: 07/08/20

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2020 to June-2020)

Ref: Your letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013.

Later, we have applied for the Production Enhancement and we have granted the EC for the Enhancement of the production for our project vide letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019 from SEIAA, U.P., but later the EC has been revoked by the SEIAA, U.P. in compliance to the order of MoEF dated 12-12-2018.

Now, we continue our earlier granted EC of the above mentioned letter no. and we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

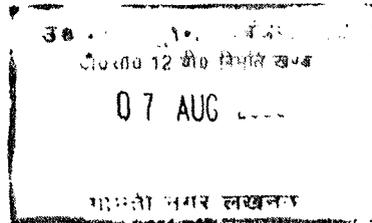
We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Lal Chawla

Shri Darshan Lal Chawla
(Project Proponent)



Copy to:

1. **The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.**
2. **The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.**

1957

102

From

Date: 07/08/20

M/s Chawla Silica Sand Trading Company
R/o- Jivan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2020 to June-2020)

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Now, we continue our earlier granted EC of the above mentioned letter no. and we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Lal Chawla

Shri Darshan Lal Chawla
(Project Proponent)

Copy to:

- 1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.**
- 2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.**

07/08/20

1958

103

From

Date: 07/08/20

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2020 to June-2020)

Ref: Your letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013

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Now, we continue our earlier granted EC of the above mentioned letter no. and we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,
Darshan Lal Chawla

Shri Darshan Lal Chawla
(Project Proponent)

[Signature]
7/08/20

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

From

Date: 22/01/2021

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2020 to Dec-2020)

Ref: Your letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, vide letter no. 1923/Parya/SEAC/656/2013/JDCA (V), dated 12/10/2013.

Later, we have applied for the Production Enhancement and we have received the EC for the Enhancement of the production for our project vide letter no. 708/Parya/SEAC/4609/2018 dated 02-03-2019 from SEIAA, U.P., but later the EC has been revoked by the SEIAA, U.P. in compliance to the order of MoEF dated 12-12-2018.

Now, we continue our earlier granted EC of the above mentioned letter no. and we are submitting the Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Lal Chawla
Shri Darshan Lal Chawla
(Project Proponent)



Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

1960

105

From

Date: 22/01/2021

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2020 to Dec-2020)

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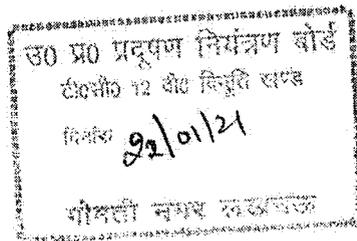
We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Darshan Lal Chawla

Shri Darshan Lal Chawla
(Project Proponent)



Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

From

Date: 22/01/2021

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2020 to Dec-2020)

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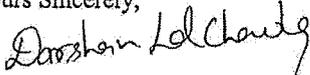
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We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



Shri Darshan Lal Chawla
(Project Proponent)

22/01/21
जिसेवर
पर्यावरण विभाग, प्रयागराज,
विनीत सभाग-1, गौरी कान्त,
लखनऊ-226010

Copy to:

1. The Regional Officer, MoEF&CC, G.O. 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vibhuti Khand-1, Gomti Nagar, Lucknow- 226010.

1962

107

From

Date: 13/08/21

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2021 to June-2021)

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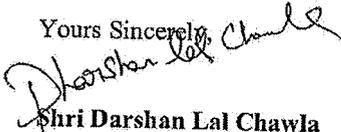
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Thanking you,

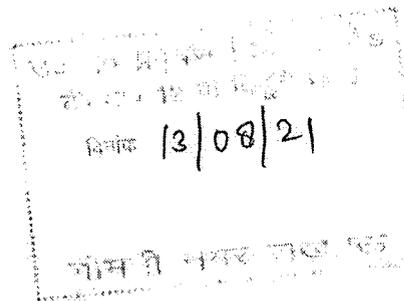
Yours Sincerely,


Shri Darshan Lal Chawla
(Project Proponent)

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.



1963

108

From

Date: 13/08/21

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2021 to June-2021)

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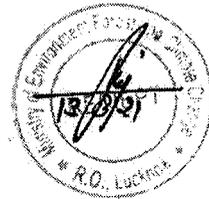
Thanking you,

Yours Sincerely

Darshan Lal Chawla
Shri Darshan Lal Chawla
(Project Proponent)

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
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1964

109

From

Date: 13/09/21

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2021 to June-2021)

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Thanking you,

Yours Sincerely,

Shri Darshan Lal Chawla
Shri Darshan Lal Chawla
(Project Proponent)

Received


Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

1965

110

From

Date: 27/12/21

M/s Chawla Silica Sand Trading Company
R/o- Jiwani Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (July-2021 to Dec-2021)

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Thanking you,

Yours Sincerely,

Darshan Lal Chawla

**Shri Darshan Lal Chawla
(Project Proponent)**

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector II, Aliganj Lucknow-226020.

2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 27/12/21
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

1966

111

From

Date: 15.6.22

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2022 to June-2022)

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Darshan Lal Chawla

Shri Darshan Lal Chawla
(Project Proponent)

आक प्राप्त रसीद
प्रति दिनांक 15.6.22
कार्यालय के हस्ताक्षर
आर्य समाज प्रयागराज

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vincet Khand-I, Gomti Nagar, Lucknow- 226010.

1967

112

From

Date: 15.6.22

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh (Jan-2022 to June-2022)

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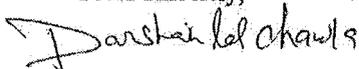
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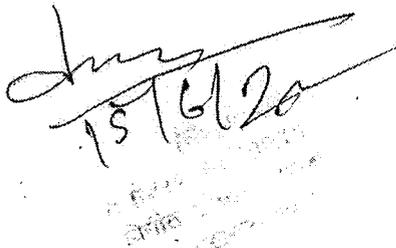
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Yours Sincerely,



Shri Darshan Lal Chawla
(Project Proponent)



Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

1968

113

From

Date: 24-01-23

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh. (July-2022 to Dec-2022)

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Thanking you,

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Darshan Lal Chawla

Darshan Lal Chawla
(Project Proponent)

Copy to:

1. **The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.**

2. **The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.**

Robina
24/01/2023
डिस्ट्रिक्ट
1. प्रजा विदेशालय, 30330
13 गेट खण्ड-1, गोकुली नगर
लखनऊ-226010

1969

114

From

Date: 24-01-23

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for "Janwa Silica Sand Project" of Area- 5.49 Ha, Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh. (July-2022 to Dec-2022)

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Thanking you,

Yours Sincerely,

Darshan Lal Chawla

Darshan Lal Chawla
(Project Proponent)

आक प्राप्त रसीद
प्राप्ति दिनांक 24/11/2023
प्राप्तकर्ता का हस्ताक्षर
संस्था प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor Kendriya Bhawan, Sector H, Aliganj Lucknow-226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Government of Uttar Pradesh, Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-I, Gomti Nagar, Lucknow- 226010.

From

Date:

M/s Chawla Silica Sand Trading Company
R/o- Jiwan Niwas, 42- S.C. Basu Road,
Prayagraj (U.P.) -211033

To,

The Regional Officer
Regional Office, U.P. Pollution, Control Board,
Avas Vikas Parishad Colony,
Sector-10, Scheme No. 03,
Jhunsi, Prayagraj, Uttar Pradesh.

Ref. No. GO1147/C-52, 2023 Dated 01-02-2023

**Subject: Submission of Environment Statement for Janwa Silica Sand Project of Area- 5.49 Ha,
Village- Janwa, Tehsil- Bara, District- Prayagraj and State- Uttar Pradesh.**

Dear Sir,

In reference to your letter no. GO1147/C-52, 2023 Dated 01-02-2023, we hereby submitting the Environmental Statement (Form-V) under the compliance of Environment Protection Act 1986.

We kindly request you to consider the Environment Statement of the project.

Thanking You

Yours Faithfully

M/s Chawla Silica Sand Trading Company
Project Proponent

Copy to

1. Chief Environment Officer, Circle-2, U.P. Pollution Control Board, Lucknow.

Form V
 (See Rule 14)

Environmental Statement for the financial year ending on 31st March on or before 30th of September every year

PART A

i. Name and address of the owner/occupier of the industry operation or process.

Name: "Janwa Silica Sand Mine Project" of M/s Chawla Silica Sand Trading Company
 Address: Arazi No. 9, 10, 25, 44, 45, 46, 306, 307, 50, 52mi, 53, 54, 55, 56, 57,
 Village- Janwa, Tehsil- Bara, District- Prayagraj and State - Uttar Pradesh

ii. Industry category Primary-(STC Code) Secondary-(STC Code): Non- Coal Mining

iii. Production capacity-Units: 26,150 TPA

iv. Year of establishment: Sept, 2014

v. Date of the last environmental statement submitted.: Not Available

PART B

Water and Raw Material Consumption

1. Water consumption m³/d

		During the previous Financial year	During the current Financial year
	1. Process (Mining)		
i	Dust Suppression	10 KLD	10 KLD
ii	Washing of Silica	5 KLD	5 KLD
	2. Cooling	Not applicable	Not applicable
	3. Domestic	Not applicable	Not applicable
i	Drinking	0.65	0.65
	Total	15.65	15.65

Process water consumption per unit of product output

Name of Product	Water Consumption per unit of product					
	During the previous Financial year			During the current Financial year		
ROM Silica Stone	-	-	-	-	-	-

(2) Raw material consumption

Name of raw materials	Name of Products	Process water consumption per unit of product output	
		During the previous Financial year	During the previous Financial year
Silica Stone	Silica	-	-

*Industry may use codes if disclosing details of raw material would violate contractual obligations, otherwise all industries have to name the raw material used.

PART C
Pollution discharged to environment/unit of output.
(Parameter as specified in the consent issued)

A. Water:

The analysis results that all the parameters are below permissible limits prescribed by MOEF as General Standards (Effluent discharged into in land surface water.)

(Parameter as specified in the consent issued)			
Pollutants	Quantity of Pollutants Discharged (Mass/day)	Conc. of Pollutants Discharged (Mass/Volume)	% of variation from pre-scribed standard with reasons
Waste of Washing Plant	Water is not discharged in to any drain or surface, it is recycled and further utilized in the washing of Silica.	mud so collected is utilized in the back filling of the mined out area	

B. Air:

Ambient air quality result shows that the values of RPM, SPM, SO2 and NOX are well within pre-scribed standards

Location	Parameters	Result	Units	Limits as per NAAQS
Core Zone (Janwa)	PM10	80.27	µg/m ³	100
	PM2.5	51.79	µg/m ³	60
	SO2	14.40	µg/m ³	80
	NO2	20.32	µg/m ³	80

PART D
Hazardous Wastes
(as specified under Hazardous Wastes (Management and Handling) Rule, 1989)

Hazardous Wastes	Total Quantity (kg)	
	During the previous Financial year	During the Current Financial year
(a) From process		
(b) From pollution control facilities	No Hazardous Waste is produced from mining or processing of Silica	

PART E
Solid Wastes

	Total Quantity	
	During the previous Financial year	During the current Financial year
(a) From process		
(b) From pollution control facility		
(c) (1) Quantity recycled or re-utilised within the unit		
(2) Sold		
(3) Disposed		

Note: No Hazardous Waste is produced from mining or processing of Silica.

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

Not Applicable, as mining and processing of silica does not generate any hazardous waste.

PART G

Impact of the pollution abatement measures taken on conservation of natural re-sources and on the cost of production

S. N	Description	Unit	Total Cost (in Rupees)
A. Break-up of Expenditure on Environment Protection and Environment Management (In Rupees) :			
1.	Water Sprinkling on Haulage Road for Dust Suppression	Assuming Rs.4000/day for 300 days of working Tanker Cost: Rs. 2000/Tanker (Need of Tanker: Twice in a day) Tanker Capacity: 5000 liter No. of Tankers required: 2	12,00,000
2.	Plantation along the road side & post plantation care	<ul style="list-style-type: none"> • Plantation@400/sapling (3350sapling/year), • Maintenance care @ 600/day (For 3350 Saplings Annually,i.e.365 days). 	15,59,000
3.	Cost of Environmental Monitoring (Twice in a year)	<ul style="list-style-type: none"> • AAQM@20,000x 7= 1,40,000 • Water@10,000x 8= 80,000 • Noise@2,000x 7= 14,000 • Soil@10,000x 6= 60,000 • Socio-economic condition of local, population, physical survey =80,000 • Inventory of Flora& Fauna (Bio 	4,60,000

		diversity Survey & Conservation) =86,000	
	Total Cost (A)		Rs. 32.19 Lakhs

In addition to this,

- Digital flow meter is installed to measure the quantity of water utilized for various mining and domestic purpose.
- Piezometer is installed at site to give online continuous data of ground water level.

PART H

Additional measures/investment proposal for environmental protection abatement of pollution. Prevention of pollution

AIR POLLUTION CONTROL MEASURES

During the course of Silica sand mining, no toxic substances are released into the atmosphere, so there seems to be no potential threat to health of human beings.

In Silica sand mining, dust is generated during mining, loading and transportation. The only source of fugitive gaseous emission during mining is vehicles which will be used for transportation.

MANAGEMENT

The environmental management for air pollution control includes:

- The un-metalled haul roads are adequately compacted for being in use.
- Water is sprinkled on these roads periodically every-day (twice in a day), to wet the surface.
- Over loading of transport is avoided to prevent spillage.
- Transportation of minerals should be in covered vehicles to prevent fugitive dust emission.
- PUC Certified vehicles are only used for transportation.
- Masks are provided to the workers during working hours (8 hrs) of the mine.
- Plantation is taken up along the approach roads and vicinity of mine lease to minimize the dust.
- For drilling blast holes, wet drilling process is adopted to suppress dust emissions at the source of generation.

PART I

Any other particulars for improving the quality of the environment.

Environment Awareness program is conducted to create awareness among the local peoples and employees of the company.

LIST OF ANNEXURES

ANNEXURES	
1.	Lab Report
2.	Site Photographs
3.	Green Belt Photographs

1976

121

ANNEXURE-1

LAB REPORT



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C43, Sector-88, Phase-II, Noida, U.P.

Ph. No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com



TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-17112022-01

Issue Date :21/11/2022

Issued To

: M/S CHAWLA SILICA SAND TRADING COMPANY
R/O- JIWAN NIWAS, 42- S.C. BASU ROAD
PRAYAGRAJ -211033(U.P.)

Project Name & Location

: Janwa Silica Sand Project"
Arazi No. 9, 10, 25, 44, 45, 46, 306, 307, 50, 52mi, 53, 54, 55, 56, 57
Village- Janwa, Tehsil- Bara, District- Prayagraj (U.P.)
Area- 5.49 Ha,

Sample Drawn On

: 14/11/2022 To 15/11/2022

Sample Drawn By

: UTRL

Sample Description

: Ambient Air

Sampling Procedure

: UTRL/LAB/SAMPLING/AIR/SOP/01

Sampling Duration

: 24 hrs.

Sampling Location

: Core Zone

Analysis Duration

: 17/11/2022 To 21/11/2022

Meteorological Condition During Sampling

: Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	80.27	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	51.79	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2018	14.40	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-06):2006	20.32	µg /m ³	80.0

End Of Report

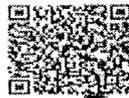
NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note -

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By
Archana

For Ultra Testing & Research Laboratory
(Authorized Signatory)





ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C43, Sector-88, Phase-II, Noida, U.P.

Ph. No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com



TC-8198

TEST REPORT

Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-17112022-01

Issue Date: 21/11/2022

ISSUED TO

M/S CHAWLA SILICA SAND TRADING COMPANY
R/O- JIWAN NIWAS, 42- S.C. BASU ROAD
PRAYAGRAJ -211033(U.P.)

Project Name & Location

Janwa Silica Sand Project"
Arazi No. 9, 10, 25, 44, 45, 46, 306, 307, 50, 52mi, 53, 54, 55, 56,
57
Village- Janwa, Tehsil- Bara, District- Prayagraj (U.P.)
Area- 5.49 Ha.

Date of Monitoring

: 14/11/2022 To 15/11/2022

Monitoring Done By

: UTRL

Monitoring Location

: Core Zone

Description

: Ambient Noise

Monitoring Duration

: 24 hrs

Monitoring Procedure

: IS 9989:2008

Weather Condition

: Clear

TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	62.1	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	53.3	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

End Of Report

**The Noise Pollution (Regulation and Control) Rules, 2000

- * Day time shall mean from 6.00 a.m. to 10.00 p.m.,
- *Night time shall mean from 10.00 p.m. to 6.00 a.m
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places, or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Archaan
Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
 Laboratory: C43, Sector-88, Phase-II, Noida, U.P.
 Ph.No.: +91-9971912476, 9350952231
 E-mail: ultraresearchlab@gmail.com
 Website: http://www.ultralabnoida.com



TEST REPORT

Soil Sample Analysis

Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-17112022-01

Issue Date: 21/11/2022

ISSUED TO

: M/S CHAWLA SILICA SAND TRADING COMPANY
 R/O- JIWAN NIWAS, 42- S.C. BASU ROAD
 PRAYAGRAJ -211033(U.P.)

Project Name & Location

: Janwa Silica Sand Project
 Arazi No. 9, 10, 25, 44, 45, 46, 306, 307, 50, 52mi, 53, 54, 55, 56, 57
 Village- Janwa, Tehsil- Bara, District- Prayagraj (U.P.)
 Area- 5.49 Ha,

Sample Drawn On

: 15/11/2022

Sample Drawn By

: UTRL

Sample Description

: Soil

Sample Quantity

: 3.0 kg

Sampling Location

: Core Zone

Sampling Procedure

: UTRL/SAMPLING/SOP/04

Analysis Duration

: 17/11/2022 To 21/11/2022

RESULTS

S.No	Parameter	Units	Result	Test Method
1	Texture	-	Clay Loam	UTRL/LAB/SOIL/SOP/05
	Sand	%	46.27	UTRL/LAB/SOIL/SOP/05
	Clay	%	32.10	UTRL/LAB/SOIL/SOP/05
	Silt	%	21.63	UTRL/LAB/SOIL/SOP/05
2	pH(1:2.5 Suspension)	-	8.12	IS: 2720 (Part-26),1987
3	Electrical Conductivity	µmhos/cm	612.7	IS: 14767
4	Potassium (as K)	mg/kg	288.83	UTRL/LAB/SOIL/SOP/07
5	Sodium (as Na)	mg/kg	571.28	UTRL/LAB/SOIL/SOP/06
6	Calcium (as Ca)	mg/kg	6386.87	UTRL/LAB/SOIL/SOP/08
7	Magnesium (as Mg)	mg/kg	1941.30	UTRL/LAB/SOIL/SOP/08
8	Sodium Absorption Ratio	-	1.61	UTRL/LAB/SOIL/SOP/14
9	Water Holding Capacity	%	37.08	UTRL/LAB/SOIL/SOP/11
10	Total Kjeldahl Nitrogen	%	0.086	UTRL/LAB/SOIL/SOP/15
11	Phosphorous	mg/kg	93.32	UTRL/LAB/SOIL/SOP/09
12	Bulk Density	gm/cc	1.29	UTRL/LAB/SOIL/SOP/10
13	Organic Matter	%	1.13	IS: 2720 (Part-22)
14	Porosity	%	43.59	UTRL/LAB/SOIL/SOP/17

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Arshma
 Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C43, Sector-88, Phase-II, Noida, U.P.

Ph. No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: <http://www.ultralabnoida.com>



TEST REPORT

TC-8198

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code : W-17112022-01

Issue Date : 21/11/2022

Issued To

M/S CHAWLA SILICA SAND TRADING COMPANY
R/O- JIWAN NIWAS, 42- S.C. BASU ROAD
PRAYAGRAJ -211033(U.P.)

Project Name & Location

Janwa Silica Sand Project
Arazi No. 9, 10, 25, 44, 45, 46, 306, 307, 50, 52mi, 53, 54, 55, 56, 57
Village- Janwa, Tehsil- Bara, District- Prayagraj (U.P.)
Area- 5.49 Ha,

Sample Description

Ground Water

Sampling Location

Core Zone

Sample Drawn On

15/11/2022

Sample Drawn By

UTRL

Sampling Procedure

IS 3025(Part-01)

Sample Quantity

1.0 Litre

Analysis Duration

17/11/2022 To 21/11/2022

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS 3025 (Part -11): 2022	7.19	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS:3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS 3025(Part- 10):1984	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	328.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	72.16	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B,	35.87	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	225.04	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.15	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D)	0.59	mg/l	1	1.5
12	Sulphate (as SO ₄)	IS:3025(Part-24):2022	179.87	mg/l	200	400
13	Nitrate (as NO ₃)	APHA 4500-NO3-B	11.71	mg/l	45	No Relaxation
14	Total Dissolved Solid	IS:3025(Part-16):1984	960	mg/l	500	2000

End Of Report

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
 - This test report will not be used for any publicity/legal purpose.
 - The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By



For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

Assuring you of best our services at all times.



ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com

TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : W-17112022-01 Issue Date : 21/11/2022
Issued To : M/S CHAWLA SILICA SAND TRADING COMPANY
R/O- JIWAN NIWAS, 42- S.C. BASU ROAD
PRAYAGRAJ -211033(U.P.)
Project Name & Location : Janwa Silica Sand Project"
Arazi No. 9, 10, 25, 44, 45, 46, 306, 307, 50, 52mi, 53, 54, 55, 56, 57
Village- Janwa, Tehsil- Bara, District- Prayagraj (U.P.)
Area- 5.49 Ha,
Sample Description : Ground Water
Sampling Location : Core Zone
Sample Drawn On : 15/11/2022
Sample Drawn By : UTRL
Analysis Duration : 17/11/2022 To 21/11/2022

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in 100 ml. sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in 100 ml sample

End Of Report

Note:-

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- 2 This test report will not be used for any publicity/legal purpose.
- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

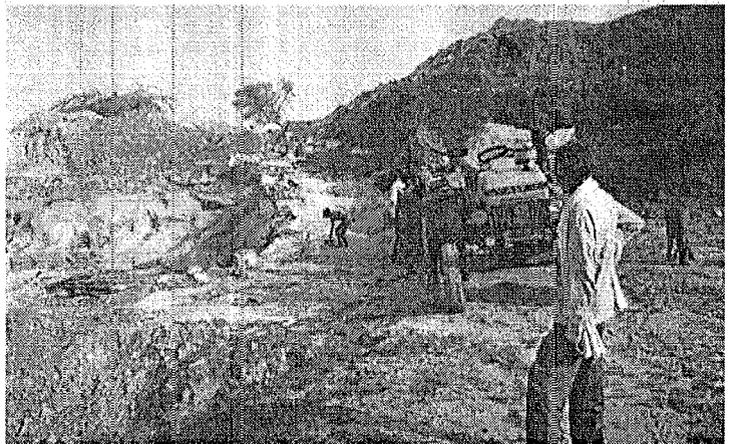
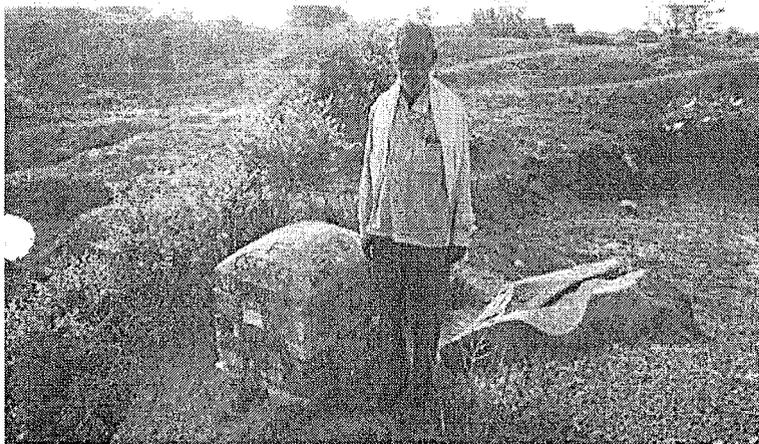
Arkhana
Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

ANNEXURE-2
SITE PHOTOGRAPHS

SILICA SAND MINE SITE JANWA

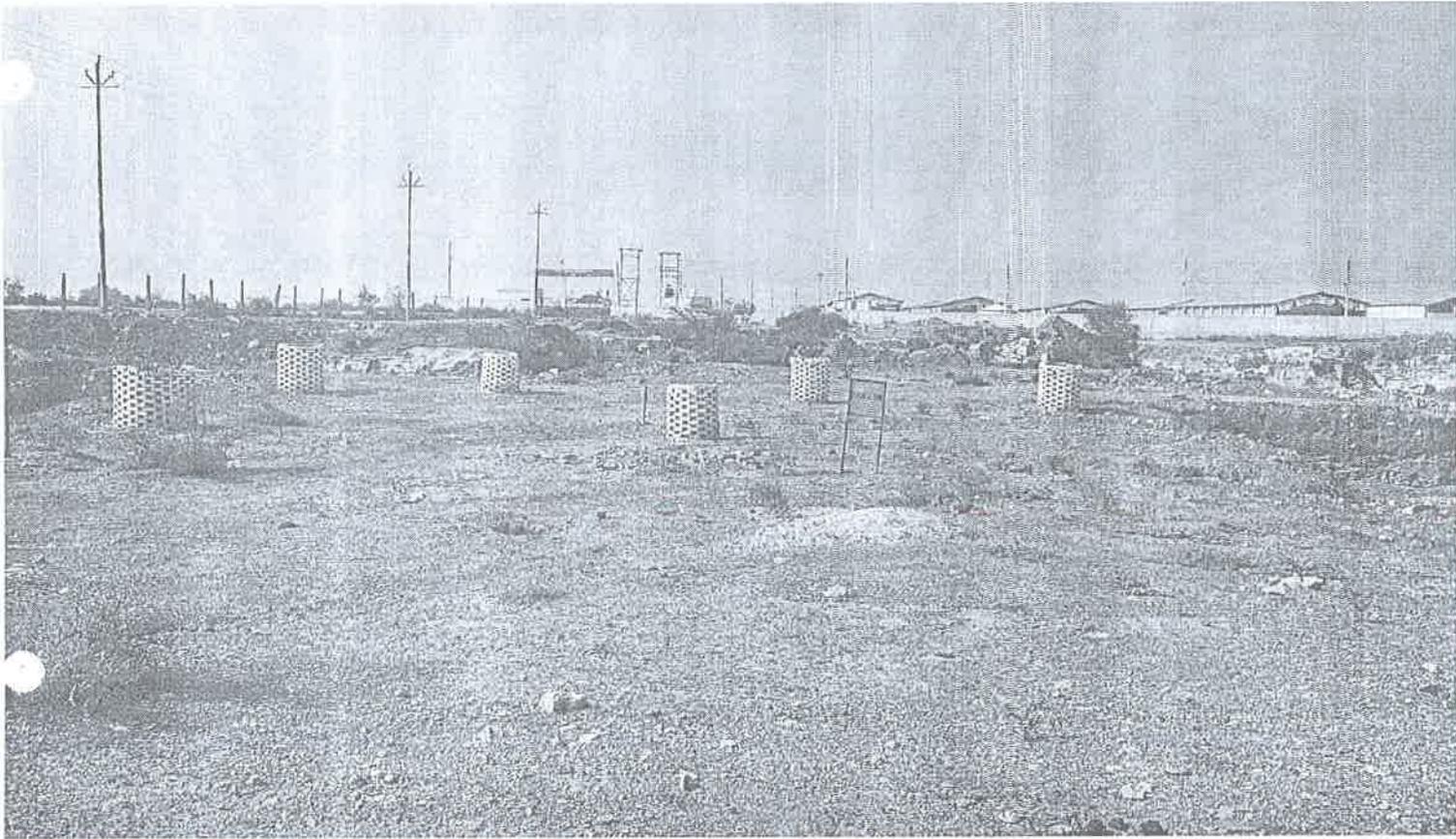


ANNEXURE-3

GREEN BELT

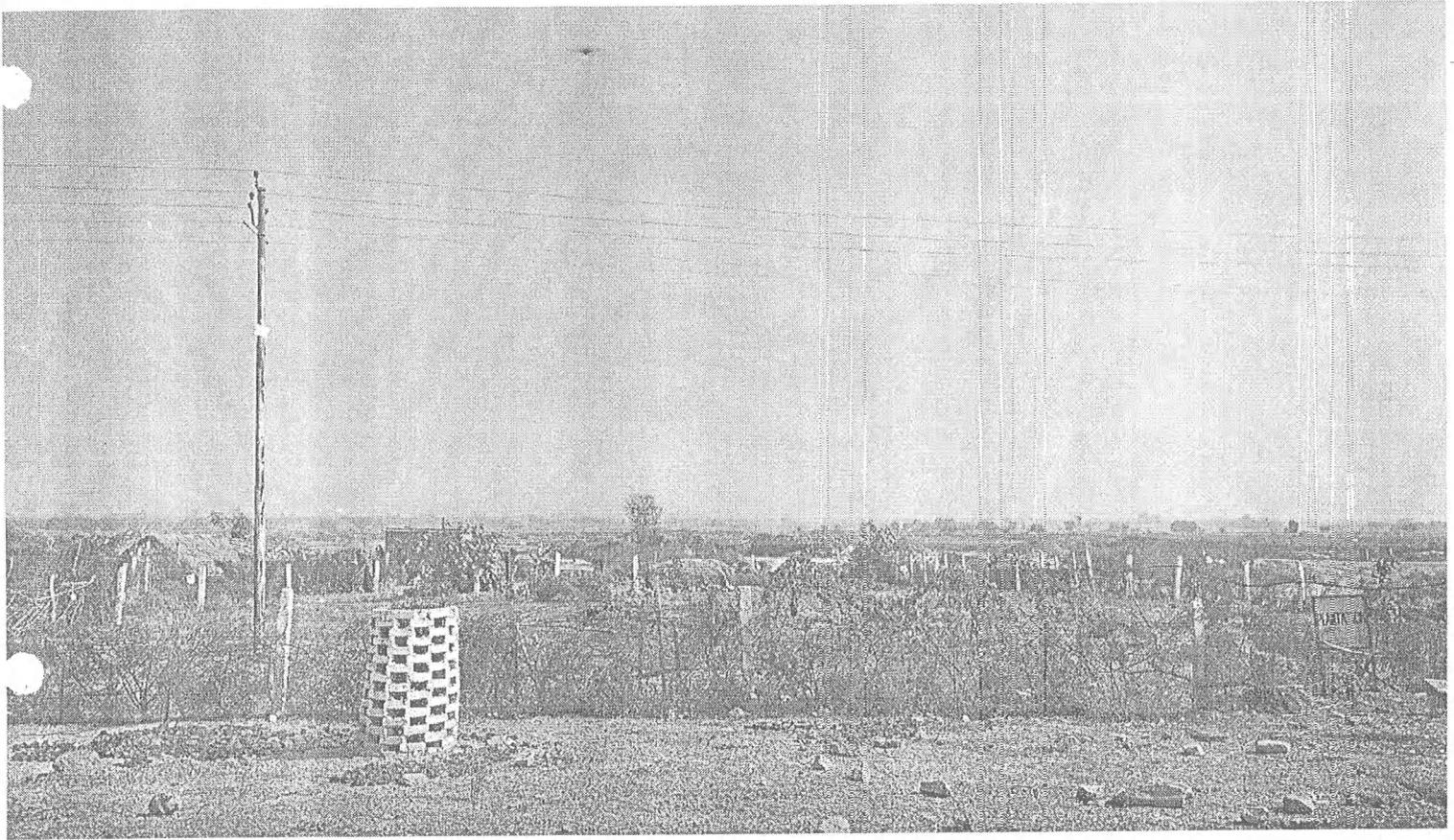
1985

130



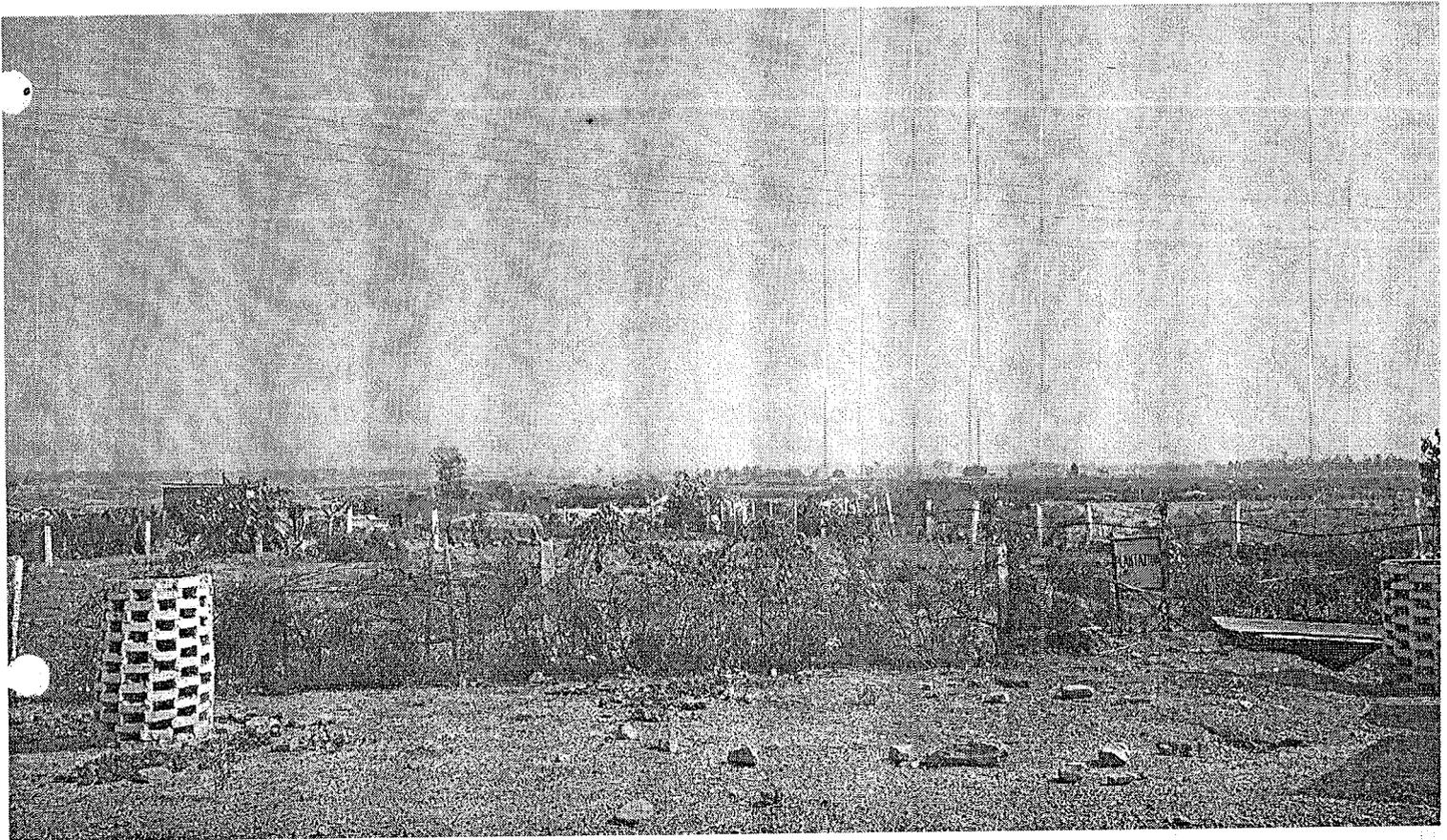
1986

131



1987

132





श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
उत्तरी अंचल, वाराणसी क्षेत्र / Northern Zone, Varanasi Region



संख्या S 29013/वा०क्ष० (उ०अ०)/2017/Alb-Silica/ 548

वाराणसी. दिनांक १०.03.2017

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री प्रणव कुमार प्रवीण, प्रबन्धक
जनवां सिलिका सैण्ड माइन (क्ष० - 5.49 हे०),
मालिक - मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,
पार्टनर-श्री दर्शनलाल चावला,
ग्राम - जनवां, तालुका - बारा, पोस्ट - शंकरगढ़,
ज़िला - इलाहाबाद (उत्तर प्रदेश)

विषय: *Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Janwa Silica Sand Mines (Area – 5.49 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla at District : Allahabad.*

महोदय,

Please refer to your letter no. 'Nil' dated, 'Nil' on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) **Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961** and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of *Janwa Silica Sand Mines (Area – 5.49 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla*, for a period up to 19.03.2018 subject to the following conditions.

1. No. underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No deep-hole blasting shall be done in the mine and no Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall be used in connection with the excavation.
5. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
6. A Mining Mate shall exercise personal supervision of operations connected with mining.
7. A blaster duly appointed by the owner shall conduct blasting operations as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
8. This permission shall be deemed to have revoked, if at any one time any of the condition subject to which this permission has been granted, is violated or not complied with.
9. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
10. This permission is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

भ व दी य

१५/३/१७

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र वाराणसी



सत्यमेव जयते

भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety



संख्या s 29013/A-6/वा०क्षे०(उ०अ०)/2018/ Alb-Silica/ 718

वाराणसी, दिनांक 23.03.2018

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री प्रणव कुमार प्रवीण, प्रबन्धक

जनवां सिलिका सैण्ड माइन (क्षे० - 5.49 हे०),

मालिक - मैसर्स चावला सिलिका सैण्ड ट्रेडिंग कम्पनी,

पार्टनर-श्री दर्शनलाल चावला,

ग्राम - जनवां, तालुका - बारा, पोस्ट - शंकरगढ़, ज़िला - इलाहाबाद (उत्तर प्रदेश) ।

श्रम पहचान संख्या/Labour Identification Number (LIN) :- 1441853651

विषय: *Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Janwa Silica Sand Mines (Area – 5.49 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla at District : Allahabad.*

महोदय,

Please refer to your letter no. 'Nil' dated, 'Nil' on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of **Janwa Silica Sand Mines (Area – 5.49 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla**, for a period up to **21.11.2018** subject to the following conditions.

1. No. underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No blasting shall be done in the mine.
5. Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall not be used in connection with the excavation without obtaining permission in from this directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. This permission shall be deemed to have revoked, if at any one time any of the condition subject to which this permission has been granted, is violated or not complied with.



सत्यमेव जयते

भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety



संख्या S 29013/A-6/वा०क्ष०(उ०अ०)/2018/ Alb-Silica/ 718

वाराणसी, दिनांक २३.03.2018

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री प्रणव कुमार प्रवीण, प्रबन्धक

जनवां सिलिका सैंड माइन (क्षे० - 5.49 हे०),

मालिक - मैसर्स चावला सिलिका सैंड ट्रेडिंग कम्पनी,

पार्टनर-श्री दर्शनलाल चावला,

ग्राम - जनवां, तालुका - बारा, पोस्ट - शंकरगढ़, जिला - इलाहाबाद (उत्तर प्रदेश) ।

श्रम पहचान संख्या/Labour Identification Number (LIN) :- 1441853651

विषय: *Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Janwa Silica Sand Mines (Area – 5.49 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla at District : Allahabad.*

महोदय,

Please refer to your letter no. 'Nil' dated, 'Nil' on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of **Janwa Silica Sand Mines (Area – 5.49 hect.) of M/s. Chawala Silica Sand Trading Company, Partner-Shri Darshan Lal Chawla**, for a period up to **21.11.2018** subject to the following conditions.

1. No. underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. No blasting shall be done in the mine.
5. Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall not be used in connection with the excavation without obtaining permission in from this directorate.
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. This permission shall be deemed to have revoked, if at any one time any of the condition subject to which this permission has been granted, is violated or not complied with.

1991



भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महाविदेशालय
Directorate-General of Mines Safety



NO: 470350|NZ|Varanasi Region|Perm|2021|194882

Varanasi, Date: 16/11/2021

From,

Director of Mines Safety

Varanasi Region, Varanasi.

To,

Shri Pranav Kumar Praveen, Mines Foreman,

Janwa Silica Sand Mine (Area-5.49 Hect.),

Owner- M/s Chawla Silica Sand Trading Company,**Proprietor-Shri Darshan Lal Chawla,**

Vill.-Janwa, Tehsil-Bara, Post-Shankargarh, District-Prayagraj (U.P.).

Labour Identification Number (LIN) :- 1441853651

Sub.: Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to work as manager of Janwa Silica Sand Mine (Area - 5.49 Hect.), owner, M/s Chawla Silica Sand Trading Company, Proprietor-Shri Darshan Lal Chawla at District : Prayagraj (U.P.).

Dear Sir,

Please refer to your Online Application ID:194882, dated 19.09.2021 on the above subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize you to act as manager of **Janwa Silica Sand Mine (Area - 5.49 Hect.), owner, M/s Chawla Silica Sand Trading Company, Proprietor-Shri Darshan Lal Chawla**, for a period up to **15.11.2022** subject to the following conditions.

1. No underground working shall be made.
2. Employment of work persons in the mine shall not exceed 75 in all.
3. Work in the mines shall be done during day light hours only.
4. **No blasting shall be carried out at the above mine.**
5. **No Heavy Earth Moving Machinery (Excavator/back-hoe etc.) shall be used in mine in connection with the excavation, without obtaining permission from this Directorate.**
6. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
7. A Mining Mate shall exercise personal supervision of operations connected with mining.
8. A blaster duly appointed by the owner shall conduct blasting operations as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
9. This permission shall be deemed to have revoked, if any of the condition subject to which this permission has been granted, is violated or not complied with.

1992

- 10. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
- 11. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

Your Faithfully



SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

- 8. This authorization shall be deemed to have lapsed, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
- 9. The above authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
- 10. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

Your Faithfully



SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

1995

Email

1404

- 8. This authorization shall be deemed to have revoked, if any of the condition subject to which this authorization has been granted, is violated or not complied with.
- 9. The above authorization may be amended or withdrawn at any time if considered necessary in the interest of safety.
- 10. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

Your Faithfully



SHYAM SUNDAR PRASAD (DIRECTOR - VARANASI REGION)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

RETAIL INVOICE 1996

EMTEX SAFETY DEVICES
 4659, AZMERI GATE,
 OPP. CHAWRI BAZAR METRO STATION
 DELHI-110006
 PH: 011-23215214
 HDFC BANK: 01912560002493
 E-Mail: Emtexsafety@yahoo.Com
 Buyer
CHAWLA SILICA SAND TRADING CO. ALLD
 A-1, EKANKI KUNJ 24,
 MUIR ROAD
 ALLAHABAD
 MOB: 9936322336

Invoice No. R-9935	Dated 27-Jul-2016
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Dated
Despatched through XXXXXXXXXX	Destination ALLAHABAD

Terms of Delivery
KAMDHENU TP
 Demand No: D1607700507369
 Token No: 160780695130 Dt 29/7/16

SI No.	Description of Goods	VAT %	Quantity	Rate	per	Amount
1	SAFETY HELMET	Nil	51 PCS	50.00	PCS	2,550.00
2	SAFETY HELMET	Nil	45 PCS	44.00	PCS	1,980.00
3	SAFETY HELMET	Nil	31 PCS	175.00	PCS	5,425.00
4	FACE MASK (36050001)	Nil	1,100 PCS	3.50	PCS	3,850.00
5	FACE MASK (36050001)	Nil	1,100 PCS	0.65	PCS	715.00
6	GOGGLES	Nil	10 PCS	20.00	PCS	200.00
7	COTTON GLOVES	Nil	9 DOZ	90.00	DOZ	810.00
8	COTTON GLOVE	Nil	120 PRS	12.00	PRS	1,440.00
9	WELDING GLOVES	Nil	10 PRS	38.00	PRS	380.00
10	R.H. GLOVES ELECTRICAL VIDYUT 11 KV	Nil	2 PRS	240.00	PRS	480.00
11	GOGGLES	Nil	31 PCS	38.00	PCS	1,178.00
12	GOGGLES	Nil	73 PCS	20.00	PCS	1,460.00
13	GLOVES PID COATED	Nil	33 PRS	40.00	PRS	1,320.00
						21,788.00
CST 2% (AGAINST C-FORM)						2 % 436.00

continued ...

27270

EMTEX SAFETY DEVICES
109, AZMERI GATE,
OPP. CHAWRI BAZAR METRO STATION
DELHI-110006
PH: 011-23215214
HDFC BANK: 01912560002493
E-Mail: Emtexsafety@yahoo.Com

Buyer
CHAWLA SILICA SAND TRADING CO. ALLD
A-1, EKANKI KUNJ 24,
MUIR ROAD
ALLAHABAD
MOB: 9936322336

1997

Invoice No. R-9935	Dated 27-Jul-2016
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Dated
Despatched through HIND CHAWLA TPT	Destination ALLAHABAD
Terms of Delivery	

SI	Description of Goods	WS	Quantity	Rate	per	Amount
	OUTWARD CARTAGE					126.00
	Total					22,350.00

Amount Chargeable (in words)

Rs. Twenty Two Thousand Three Hundred Fifty Only

E. & O.E

Company's VAT TIN : **07630331623**
 Buyer's VAT TIN/Sales Tax No. : **09613100384**

Declaration

1. INTEREST 18% WILL BE CHARGED IF THE BILL IS NOT CLEARED WITH 15 DAYS OF PRESENTATION. 2. GOODS ONCE SOLD WILL NOT BE RETURNED. 3. ALL DISPUTES ARE SUBJECT TO DELHI JURISDICTION ONLY.

for **EMTEX SAFETY DEVICES**

Authorised Signatory

SUBJECT TO DELHI JURISDICTION

This is a Computer Generated Invoice

1998

143

EMTEX SAFETY DEVICES 4659, AZMERI GATE, OPP. CHAWRI BAZAR METRO STATION DELHI-110006 PH: 011-23215214 HDFC BANK: 01912560002493 E-Mail: Emtexsafety@yanco.Com	Invoice No.	Dated
	R-9938	29-Jul-16
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Dated
	Despatched through	Destination
Terms of Delivery		

Buyer
CHAWLA SILICA SAND TRADING CO. ALLD
 A-1, EKANKI KUNJ 24,
 MUIR ROAD
 ALLAHABAD
 MOB: 9936322336

SI No.	Description of Goods	VAT %	Quantity	Rate	per	Amount
			Nil	60 PRS	80.00	4800.00
	1 PVC SHOES		Nil	30 PRS	230.00	6900.00
	2 PVC SHOES					
						11700.00
			CST SALES TAX FREE			
			OUTWARD CARTAGE			120.00
			Total	90 PRS		11820.00

Amount Chargeable (in words)
Rs. Eleven Thousand Eight Hundred Twenty Only
 Company's VAT TIN:
 Buyer's VAT TIN/Sales Tax No. :

07630331623
 09613100384

E. & O.E
 for **EMTEX SAFETY DEVICES**
 Authorised Signatory

Declaration
 1. INTEREST 18% WILL BE CHARGED IF THE BILL IS NOT
 CLEARED WITH 15 DAYS OF PRESENTATION. 2. GOODS
 ONCE SOLD WILL NOT BE RETURNED. 3. ALL DISPUTES
 ARE SUBJECT TO DELHI JURISDICTION ONLY.

SUBJECT TO DELHI JURISDICTION
 This is a Computer Generated Invoice

Demand No - D1607700507369
 Token No - 160700695130
 Date - 29.07.2016

27270

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1999

144

EMTEX SAFETY DEVICES 4659, AZMERI GATE, OPP. CHAWRI BAZAR METRO STATION DELHI-110006 PH: 011-23215214 HDFC BANK: 01912560002493 E-Mail: Emtexsafety@yahoo.Com	Invoice No.	Dated
	R-9935	27-Jul-16
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
	Buyer's Order No.	Dated
	Despatch Document No.	Dated
	Despatched through	Destination
	HIND CHAWLA TPT	ALLAHABAD
	Terms of Delivery	
	Buyer	
CHAWLA SILICA SAND TRADING CO. ALLD A-1 , EKANKI KUNJ 24 , MUIR ROAD ALLAHABAD MOB: 9936322336		

Sl No.	Description of Goods	VAT %	Quantity	Rate	per	Amount
	1 SAFETY HELMET		Nil 51 PCS	50.00	PCS	2550.00
	2 SAFETY HELMET		Nil 45 PCS	44.00	PCS	1980.00
	3 SAFETY HELMET		Nil 31 PCS	175.00	PCS	5425.00
	4 FACE MASK (36050001)		Nil 1100 PCS	3.50	PCS	3850.00
	5 FACE MASK (36050001)		Nil 1100 PCS	0.65	PCS	715.00
	6 GOGGLES		Nil 10 PCS	20.00	PCS	200.00
	7 COTTON GLOVES		Nil 9 DOZ	90.00	DOZ	810.00
	8 COTTON GLOVE		Nil 120 PRS	12.00	PRS	1440.00
	9 WELDING GLOVES		Nil 10 PRS	38.00	PRS	380.00
	10 R.H. GLOVES ELECTRICAL VIDYUT 11 KV		Nil 2 PRS	240.00	PRS	480.00
	11 GOGGLES		Nil 31 PCS	38.00	PCS	1178.00
	12 GOGGLES		Nil 73 PCS	20.00	PCS	1460.00
	13 GLOVES PID COATED		Nil 33 PRS	40.00	PRS	1320.00
						21788.00
						CST 2% (AGAINST C-FORM)
						2%
						436.00

Demand No - D1607700507369

Tokan No - 160700695130

Date - 29.07.2016

2001
GST INVOICE

(DUPLICATE FOR TRANSPORTER)

EMTEX SAFETY DEVICES

4659, AZMERI GATE,
OPP. CHAWRI BAZAR METRO STATION
DELHI-110006

GSTIN/UIN: 07AACFE6358B1ZP
State Name : Delhi, Code : 07
Contact : 011-23215214,01143755214
E-Mail : emtexsafety@yahoo.com

Buyer

CHAWLA SILICA SAND TRADING CO. ALLD

A-1, EKANKI KUNJ 24,
MUIR ROAD
ALLAHABAD

MOB: 9936322336

GSTIN/UIN : 09AADFC8117F2ZK
State Name : Uttar Pradesh, Code : 09
Place of Supply : Uttar Pradesh

Contact : 9936322336

Invoice No.

19-20/0868

Delivery Note

Supplier's Ref.

Buyer's Order No.

Despatch Document No.

Despatched through

Kanpur Delhi Goods Tpt

Terms of Delivery

Dated

10-May-2019

Mode/Terms of Payment

Other Reference(s)

Dated

Delivery Note Date

Destination

ALLAHABAD

Recd

Sl	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc %	Amount
1	SAFETY HELMET 3M RATCHET	6506	18 %	30 NOS	175.00	NOS		5,250.00
2	SAFETY SHOES(BELOW 500)	6403	5 %	10 PPS	750.00	PPS		7,500.00
3	EYE WEAR 3M 1709	9004	18 %	20 PCS	40.00	PCS		800.00
4	COTTON GLOVE	6116	5 %	20 PPS	13.00	PPS		260.00
								13,810.00
OUTWARD FREIGHT								
IGST								102.00
ROUND OFF								1,487.91
								0.09

Total

₹ 15,400.00

E. & O.E

Amount Chargeable (in words)

Indian Rupees Fifteen Thousand Four Hundred Only

HSN/SAC

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
6506	5,288.78	18%	951.98	951.98
6403	7,555.39	5%	377.77	377.77
9004	805.91	18%	145.06	145.06
6116	261.92	5%	13.10	13.10
Total	13,912.00		1,487.91	1,487.91

Tax Amount (in words) : Indian Rupees One Thousand Four Hundred Eighty Seven and Ninety One paise Only

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : HDFC Bank Ltd.

A/c No. : 01912360002493

Branch & IFS Code : MODEL TOWN, GONPAT & HDFC0000191

for EMTX SAFETY DEVICES

Customer's Seal and Signature

Authorised Signatory

SUBJECT TO DELHI JURISDICTION

This is a Computer Generated Invoice

2002
GST INVOICE

147
Anushree
24.05.19 Checked
by
(ORIGINAL FOR RECIPIENT) Saurikg

EMTEX SAFETY DEVICES
4659, AZMERI GATE,
OPP. CHAWRI BAZAR METRO STATION
DELHI-110006
GSTIN/UIN: 07AACFE6358B1ZP
State Name : Delhi, Code : 07
Contact : 011-23215214,01143755214
E-Mail : emtexsafety@yahoo.com
Buyer

CHAWLA SILICA SAND TRADING CO. ALLD
A-1, EKANKI KUNJ 24,
MUIR ROAD
ALLAHABAD
MOB: 9936322336
GSTIN/UIN : 09AADFC8117F2ZK
State Name : Uttar Pradesh, Code : 09
Place of Supply : Uttar Pradesh
Contact : 9936322336

Invoice No. 19-20/0997	Dated 17-May-2019
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through KANPUR DELHI GOODS CARRIER	Destination ALLAHABAD
Bill of Lading/LR-RR No. 301446 dt. 17-May-2019	Motor Vehicle No.
Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	SAFETY SHOES(BELOW 500)	6403	5 %	5 PRS	750.00	PRS		3,750.00
2	DUSTOGUARD EASY	6307	5 %	200 PCS	5.50	PCS		1,100.00
								4,850.00
	IGST ROUND OFF							242.50
								0.50
	Total							₹ 5,093.00

Amount Chargeable (in words) **Indian Rupees Five Thousand Ninety Three Only** E. & O.E

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
3403	3,750.00	5%	187.50	187.50
3307	1,100.00	5%	55.00	55.00
Total	4,850.00		242.50	242.50

Tax Amount (in words) : **Indian Rupees Two Hundred Forty Two and Fifty paise Only**

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
Bank Name : **HDFC Bank Ltd.**
A/c No. : **01912560002493**
Branch & IFS Code : **MODEL TOWN, SONEPAT & HDFC0000191**
for **EMTEX SAFETY DEVICES**

Customer's Seal and Signature

Authorised Signatory

2003 GST INVOICE

148

(ORIGINAL FOR RECIPIENT)

EMTEX SAFETY DEVICES
 4659, AZMERI GATE
 OPP. CHAWRI BAZAR METRO STATION
 DELHI-110006
 GSTIN/UIN: 07AACFE5358B1ZP
 State Name : Delhi, Code : 07
 Contact : 011-23215214, 01143755214
 E-Mail : emtexsafety@yahoo.com

Invoice No. **21-22/5151** e-Way Bill No. **7112 3961 5223** Dated **9-Feb-2022**
 Delivery Note

Supplier's Ref. Other Reference(s)

Buyer
CHAWLA SILICA SAND TRADING CO. ALLD
 A-1, EKANKI KUNJ 2

Buyer's Order No. Dated

MUIR ROAD
 ALLAHABAD

Despatch Document No. Delivery Note Date

MOB: 9936322336
 GSTIN/UIN : 09AADFC8117F2ZK
 State Name : Uttar Pradesh, Code : 09
 Place of Supply : Uttar Pradesh

Despatched through **KANPUR DELHI GOODS CARRIER** Destination **ALLAHABAD**
 Terms of Delivery

Contact : 9936322336

SI No	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	TIGER LOREX SAFETY SHOES	64034000	12 %	48 PRS	800.00	PRS		38,400.00
2	SAFETY HELMET 3M RATCHET	65061010	18 %	30 NOS	175.00	NOS		5,250.00
3	EYE WEAR 3M 1709 (90041000)	90041000	18 %	50 PCS	40.00	PCS		2,000.00
4	R.H. GLOVES ELECTRICAL VIDYUT 11 KV	40159030	18 %	1 PRS	250.00	PRS		250.00
5	EXTRA COMFORT RUBBER GLOVES	40159030	18 %	12 PRS	45.00	PRS		540.00
								46,440.00
OUTWARD FREIGHT								200.00
Less: IGST								6,081.27
ROUND OFF								(-)0.27
Total								₹ 52,721.00

Amount Chargeable (in words) **Indian Rupees Fifty Two Thousand Seven Hundred Twenty One Only**
 HSN/SAC

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
64034000	38,565.37	12%	4,627.84	4,627.84
65061010	5,272.61	18%	949.07	949.07
90041000	2,008.61	18%	361.55	361.55
40159030	793.41	18%	142.81	142.81
Total	46,640.00		6,081.27	6,081.27

Tax Amount (in words) **Indian Rupees Six Thousand Eighty One and Twenty Seven paise Only**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

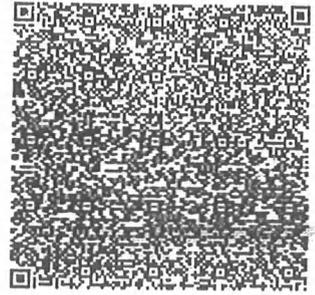
Company's Bank Details
 Bank Name: **HDFC BANK LTD**
 A/c No.: **01912560002493**
 Branch & IFS Code: **MODEL TOWN, SONENPAT & HDPC0000191**
 for **EMTEX SAFETY DEVICES**

Customer's Seal and Signature




SUBJECT TO DELHI JURISDICTION

Authorised Signatory



IRN : c579bf3115c5c0c5062af83bde4297922ba411f0087c7268-6c42187895b8c8f1
 Ack No. : 172312605399800
 Ack Date : 7-Apr-23

EMTEX SAFETY DEVICES

4059, AZMERI GATE,
 OPP. CHAWRI BAZAR METRO STATION
 DELHI-110006
 GSTIN/UIN: 07AACFE6358B1ZP
 State Name: Delhi, Code : 07
 Contact : 011-23215214,01143755214
 E-Mail : emtexsafety@yahoo.com
 Buyer (Bill to)

CHAWLA SILICA SAND TRADING CO. ALLD

A-1, EKANKI KUNJ 24, MUIR ROAD, ALLAHABAD,
 MOB: 9936322336
 GSTIN/UIN : 09AADFC8117F2ZK
 State Name : Uttar Pradesh, Code : 09
 Place of Supply : Uttar Pradesh
 Contact : 9936322336

Invoice No. 23-24/0193	Dated 7-Apr-23
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through Kanpur Delhi Goods Carrier	Destination ALLAHABAD
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	SAFETY SHOES BATA ZAPPY	64034000	12 %	20 PRS	980.00	PRS		19,600.00
2	SAFETY HELMET MIDAS RATCHET	65061010	18 %	10 PCS	140.00	PCS		1,400.00
								21,000.00
OUTWARD FREIGHT								152.00
IGST								2,622.84
ROUND OFF								0.16
Total								₹ 23,775.00

Amount Chargeable (in words)

Indian Rupees Twenty Three Thousand Seven Hundred Seventy Five Only

E. & O.E

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
64034000	19,741.87	12%	2,369.02	2,369.02
65061010	1,410.13	18%	253.82	253.82
Total	21,152.00		2,622.84	2,622.84

Tax Amount (in words) : **Indian Rupees Two Thousand Six Hundred Twenty Two and Eighty Four paise Only**

Company's PAN : AACFE6358B

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : HDFC BANK LTD
 A/c No. : 01912560002493
 Branch & IFS Code : MODEL TOWN, SONEPAT & HDFC0000191
 for EMTX SAFETY DEVICES



SUBJECT TO DELHI JURISDICTION

This is a Computer Generated Invoice

GST INVOICE 2005 (ORIGINAL FOR RECIPIENT)

e-Invoice

150

Ke

IRN : d7c8f9c0061c6942f5c0fc4cf9efbe840534c3d4afe8aa285-4d53b0bcb33295d
 Ack No. : 172313615083970
 Ack Date : 9-Oct-23



EMTEX SAFETY DEVICES 4659, AZMERI GATE, OPP. CHAWRI BAZAR METRO STATION DELHI-110006 MSME ID : DL-01-0029840 GSTIN/UIN: 07AACFE6358B1ZP State Name : Delhi, Code : 07 Contact : 011-23215214,01143755214 E-Mail : emtexsafety@yahoo.com Buyer (Bill to) CHAWLA SILICA SAND TRADING CO. ALLD A-1, EKANKI KUNJ 24, MUIR ROAD, ALLAHABAD, MOB: 9936322336 GSTIN/UIN : 09AADFC8117F2ZK State Name : Uttar Pradesh, Code : 09 Contact : 9936322336	Invoice No.	Dated
	23-24/5349	9-Oct-23
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through MEHTA TPT	Destination ALLAHABAD
	Terms of Delivery	

Sl No	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	SAFETY SHOES BATA ZAPPY	64034000	12%	10 PRS	980.00	PRS		9,800.00
	OUTWARD FREIGHT							102.00
	IGST							1,188.24
	ROUND OFF							(-)0.24
	Less:							
	Total			10 PRS				₹ 11,090.00

Amount Chargeable (in words) E. & O.E
Indian Rupees Eleven Thousand Ninety Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
64034000	9,902.00	12%	1,188.24	1,188.24
Total	9,902.00		1,188.24	1,188.24

Tax Amount (in words) : **Indian Rupees One Thousand One Hundred Eighty Eight and Twenty Four paise Only**

Company's PAN : AACFE6358B

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 Bank Name : HDFC BANK LTD
 A/c No. : 01912560002493
 Branch & IFS Code : MODEL TOWN, SONERAT & HDFC0000191
for EMTX SAFETY DEVICES

 Authorised Signatory

CHAWLA SILICA SAND TRADING CO.

AN ISO 9001 : 2015 COMPANY
APPROVED U.P. GOVERNMENT MINING LEASE HOLDER

To, 10.01.2022

A-1, EKANKI KUNJ
24, MUIR ROAD,
Prayagraj - 211001

Mines Officer,

Office of the District Magistrate –Mining Department,

Prayagraj

Subject: Mining Lease In Name of Chawla Silica Sand Trading Co situated at Village Janwa , Tehsil Bara – Prayagraj for 5.49 Hectares .

Reference: Your Letter 4510(2)/ Khanan/2021-22 Dated 31.12.2021

Dear Sir,

1.Please refer to your above letter, we wish to inform you that the lease area is well demarcated with Pillar and Geo Coordinates are painted , Pictures as below.



2. During the visit of Committee members, due to heavy rains water bodies existed. The Rain water naturally holds in mines is used for washing and plantation purpose in off rain seasons and helps silica stone to soften as our is manual mines. The water as dries up and most of the mining is shallow and done as per mining plan, bench are done as required.



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3. It is further informed that weighbridge is already installed.



4. Proper top soil management is done and over burden & stocks are stored in demarcated area.



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Prayagraj - 211001

5. Committee has pointed out as most of the proponents. The display board was already there.

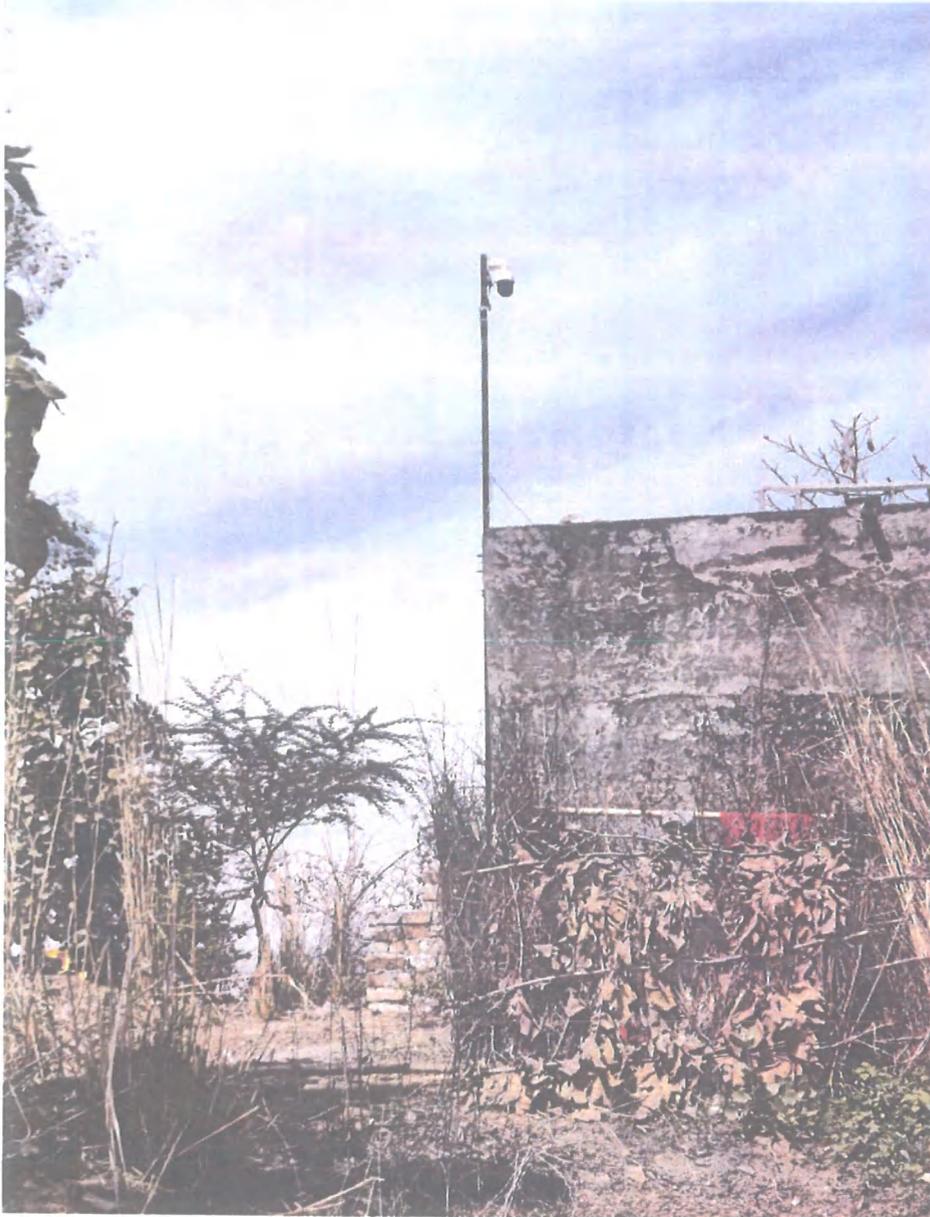


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6. The CCTV camera is already installed by designated agency at our weigh bridge which is established at exit point only.



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24, MUIR ROAD,
Prayagraj - 211001

We are further taking more care to ensure that guidelines are followed carefully.

Thanking you,

Yours Truly,

For Chawla Silica Sand Trading co



Bharat Bhushan Chawla

10.01.2022



2011



2012



2013

158



2014

